

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 238/2024

(IA NO. 365/2024, IA NO. 289/2024,
IA NO. 286/2024, IA NO. 285/2024)

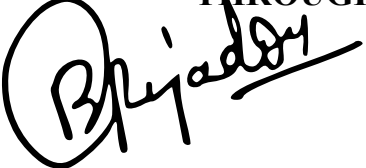
IN THE MATTER OF:

NEWS ITEM TITLED “UP GIVES PERMISSION TO FELL 112000 TREES FOR ROAD ALONG UPPER GANGA CANAL” APPEARING IN HINDUSTAN TIMES DATED 01.02.2024

INDEX

| S. NO. | PARTICULARS | PAGE NO. |
|--------|---|----------|
| 1. | AFFIDAVIT ON BEHALF OF PRINCIPAL SECRETARY, UTTAR PRADESH IN COMPLIANCE OF THE ORDER DATED 06.11.2024 | |
| 2. | TRUE COPY OF THE REPORT 2 IS ATTACHED HEREIN AS ANNEXURE R1 | |
| 3. | THE COPY OF THE MINUTES OF MEETING OF REC, LUCKNOW DATED 24.11.2022 AS DOWNLOADED FROM THE PARIVESH PORTAL IS ATTACHED HEREIN AS ANNEXURE R2. | |
| 4. | TRUE COPY OF THE CITATION OF SECTION 2 OF U.P. TREE ACT 1976 IS ANNEXED HEREIN AS ANNEXURE R3. | |
| 5. | TRUE COPY OF LETTER NO- 3249/81-2-2022-172G/2014 TC-1, DATED 11.11.2022 IS ANNEXED HEREIN AS ANNEXURE R4. | |

| | | |
|----|--|--|
| 6. | A COPY OF LETTER NO. 1450/ KANWAR MARG DATED 14.11.2024 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE R5. | |
|----|--|--|

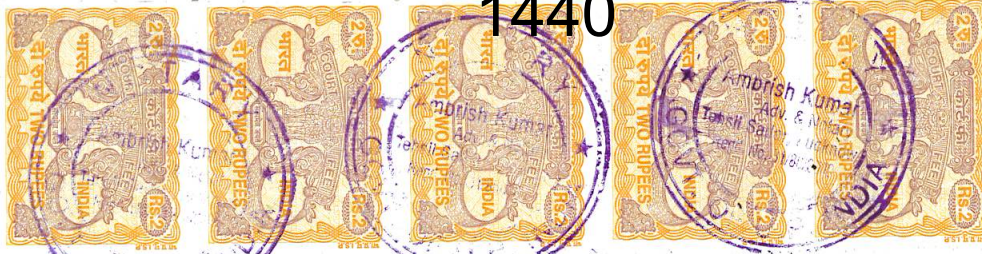
THROUGH


BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL- bhanwar09jadon@gmail.com

DATE: 19.11.2024

PLACE: NEW DELHI

1440



BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 238/2024

(IA No 365/2024, IA No 289/2024,

IA No 286/2024, IA No 285/2024)



News item titled "UP gives permission to fell 112000 trees for road along Upper Ganga Canal" appearing in Hindustan Times dated 01.02.2024

AFFIDAVIT ON BEHALF OF PRINCIPAL SECRETARY, UTTAR PRADESH IN COMPLIANCE OF THE ORDER DATED 06.11.2024



I, Anil Kumar S/o Shri Ramesh Chandra Meena aged about 50 years currently working as Principal Secretary, State of Uttar Pradesh presently at Environment, Forest and Climate Change Department, do hereby most solemnly state and affirm as under;


1. I am the Principal Secretary, State of Uttar Pradesh and fully conversant with the facts and circumstances of the present case. I affirm that this affidavit is being filed by the Deponent in compliance of order dated 06.11.2024 of this Hon'ble Tribunal.

2. That in this present Original Application before the Hon'ble National Green Tribunal, Delhi, the Tribunal is examining the issue of extent of tree felling in the course of construction of 111 KM Kawar Marg from Muradnagar to Purkaji near Uttarakhand border.

3. That the Hon'ble tribunal was pleased to pass an order dated 06.11.2024, the relevant paragraphs of the order is given below: -

PARA 12 It has been pointed out that the permission was granted to fell 1,12,722 trees, but now it has been decided to cut only 33,776 trees.

The State of UP is directed to clarify if the number of trees to be cut

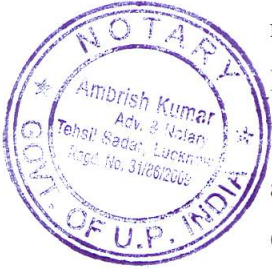

19.11.24
AMBRISH KUMAR
ADVOCATE & NOTARY
VIII, Devi Ganj, Anaiya
Adampur, Janubi, Lucknow



has been calculated strictly in accordance with the provisions of The U.P. Protection of Trees Act, 1976.

PARA 13 The State will also clarify if the Plants, Trees, Bushes, etc. being cut in the construction of the road and not counted in 33766 trees, fall within the definition of tree under the UP-Tree Protection Act. The State of UP will file the affidavit of ACS Environment clearly stating the number of trees that will be cut in the course of construction of the Kawar Marg under consideration, and the said number will be disclosed having due regard to the provisions of the UP-Tree Protection Act 1976. It will also be clearly stated if, beyond the width of 15/20 meters trees have been cut and, if yes, the person responsible for it.

PARA 14 Let this affidavit be filed by the ACS Environment State of U.P. within two weeks. It will also be open to the council for that applicant to file an objection to the interim report of the Joint Committee and the report of the survey of India within two weeks....."



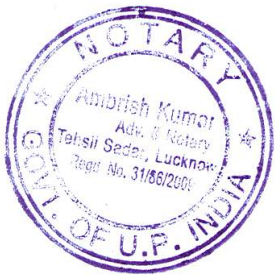
4. It is submitted that the following count of trees and plants were presented in the affidavit filed before Hon'ble NGT New Delhi on 17/05/2024

| S.No. | Distt. | Total Km. | Transferred Land (hac.) | Beneficiary Village | Affected No. of trees in project | Affected No. of plants in the project | Total No. of affected trees and plant in the project |
|-------|---------------|---------------|-------------------------|---------------------|----------------------------------|---------------------------------------|--|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1 | Muzaffarnagar | 56.84 | 113.68 | 24 | 16062 | 811 | 16873 |
| 2 | Meerut | 42.30 | 84.60 | 24 | 13692 | 52993 | 66685 |
| 3 | Ghaziabad | 12.35 | 24.70 | 06 | 4022 | 25142 | 29164 |
| | Total | 111.49 | 222.98 | 54 | 33776 | 78946 | 112722 |


AMBRISH KUMAR
 ADVOCATE & NOTARY
 VIII, Devi Ganj, Anaiya
 Adampur, Janubi, Lucknow

7

The above chart has been provided at page no 7 of the judicial file .It is germane to mention that the information related to the proposal for non-forestry use of forest land is compiled in Part 1 and Part 2 of the prescribed format on the online Parivesh portal (www.parivesh.nic.in), developed by the Government of India. According to the Van (Sanrakshan Evam Samvardhan) Act of 1980, for all proposed projects involving non-forestry use of forest land, the trees and plants obstructing the alignment are counted after conducting a joint survey with the user agency or proposing department and the forest department. This information is then filled in the prescribed format in Part 2 of the Parivesh portal. The format includes details such as the scientific name, local name, and girth-wise enumeration (0-30 cm, 31-60 cm, 91-120 cm, 121-150 cm, and above 150 cm), among other relevant data.



True copy of the report 2 is attached herein as ANNEXURE R1.

5. It is submitted that in the context of the above-mentioned section, it is important to note that the Forest Conservation Act, 1980, does not provide a specific definition of a "tree." However, the formats prescribed by the Government of India on the Parivesh Portal are more detailed and inclusive. These formats categorize trees based on girth size (e.g., 0–30 cm, 31–60 cm, and more than 150 cm) and include provisions for counting smaller plants and trees with a girth of 0–30 cm. This ensures that all relevant vegetation is comprehensively accounted.

6. It is further submitted that the Regional Empowered Committees have been constituted under the provisions of Van (Sanrakshan Evam Samvardhan) Rules, 2023 at each of the Regional Offices to examine proposals referred to it under sub-rule (3) of rule 10 and grant approval

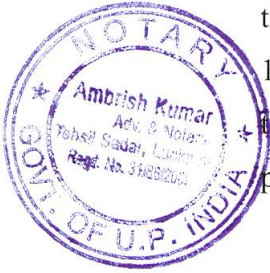
AMBRISH KUMAR
 ADVOCATE & NOTARY
 Vill. Devi Ganj, Anaiya
 Adampur, Janubi, Lucknow
 19.11.24

7

or rejection of proposals under sub-section (1) of section 2. That while considering the proposal for grant of approval for this project in its 73rd meeting dated 24.11.2022, the REC, Lucknow has identified 33776 plants having girth more than 30 cm as trees.

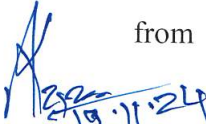
The copy of the minutes of meeting of REC, Lucknow dated 24.11.2022 as downloaded from the Parivesh portal is attached herein as ANNEXURE R2.

7. It is pertinent to mention that as per definition of tree in the UP-tree protection act, 1976, any woody plant having a height of more than 1 meter and a thickness of more than 5 cm at the level of 30 cm from the ground has been considered as a tree. The Definition of Trees as per UP Tree Act 1976 clause 3(xi): -



“3(XI)- “Tree” means any woody plant whose branches spring from and are supported upon a trunk or body and whose trunk or body is not less than five centimetres in diameter at height of thirty centimetres from the ground level and is not less than one metre in height from the ground level, and the expression ‘timber trees’ and ‘fruit trees’ means respectively the trees of the species specified in Schedule I and Schedule II respectively.”

8. It is important to mention that according to section 2(a) of UP Tree Act 1976, it is helpful to state that the provisions of UP Tree Act 1976 do not apply to reserved and protected forest land. The land used for the construction of above mentioned kanwar marg is protected forest and the implementing agency has obtained in principle approval from Government of India via letter no. 088/UP/06/221/2021 / FC

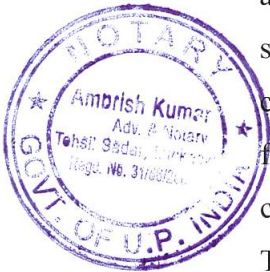

AMBRISH KUMAR
 ADVOCATE & NOTARY
 Vill. Devi Garj, Anaiya
 Adampur, Janubi, Lucknow

7

1930, dated 28/02/2023 for kanwar marg project. Thus enumeration of trees as per the provisions of UP Tree Act 1976 was not carried out.

True copy of the citation of section 2 of U.P. Tree Act 1976 is annexed herein as ANNEXURE R3.

9. It is important to mention that the Public Works Department (PWD) received permission to cut 112,722 trees/plants for the Kanwar Marg project, as approved by the Ministry of Environment, Forest and Climate Change on 28.02.2023. So far, out of 25,410 trees marked & assigned for felling 17,607 trees have been cut by PWD under the supervision of the Uttar Pradesh Forest Corporation. Presently, the tree-cutting work has been suspended by PWD since 09.08.2024 and tree felling in certain stretches of the proposed alignment has not been commenced. That the enumeration of trees as per the provisions of UP Tree Protection Act will not be possible in the stretches where the tree cutting has been completed because during the tree cutting operation, plants and bushes are also cleared. In the future, once PWD finalizes a revised road alignment with width of 15–20 meters, joint inspections will identify and enumerate any remaining trees to be felled. However, the total number of affected trees/plants should not exceed 1,12,722.



True copy of letter no-3249/81-2-2022-172G/2014 TC-1, dated-11.11.2022 is annexed herein as ANNEXURE R4.

10. Regarding the tree felling beyond 15-20 meters width PWD vide letter no 1847 / kanwar naharpatri (right) / NGT dated 14/11/ 2024 has clearly stated that No tree felling width has been effected beyond 15-20 meter width. Also UPFC has affirmed the same vide its letter no 1450/ kanwar marg dated 14/11/2024. ANNEXURE R5. Moreover in this regard Survey of India (SOI) and Joint Committee constituted by Hon'ble Court by are enquiring the same. Survey of India has also been

Ambrish Kumar
AMBRISH KUMAR
 ADVOCATE & NOTARY
 Vill. Devi Gani, Anaiya
 Adampur, Janubi, Lucknow

7

directed by the Hon'ble Court to submit its findings via satellite imagery and drone survey.

11. Although UPTPA 1976 does not apply in the present matter, the State Govt is duty bound to comply with the order of the Hon'ble court and if the Hon'ble court directs for the enumeration exercise under UPTPA 1976 for the remaining trees/plants, the same can be completed with a joint survey enumeration exercise with PWD within a period of 6 weeks.

12. Hence the present affidavit is being filed for the kind consideration and further necessary order of the Hon'ble Court.




DEPONENT 

VERIFICATION

Verified at Lucknow U.P. on this 19 day of November, 2024, that the contents of the above affidavit from paragraphs 1 to 12 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

DEPONENT 

Sworn and Verified before me


19/11/24
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Sarai, Anaiya
Adampur, Janubi, Lucknow

Identity of the deponents/Person who has Signed/L.T.L.R.T.I. before me.


19/11/24

ANNEXURE-1

PART-II

(To be filled by the concerned Deputy Conservator of Forest)

State Serial No. of proposal : UP-0129/2021

1. Location of the project/Scheme : Uttar Pradesh

- (i) State / Union Territory : Uttar Pradesh
(ii) District : Muzaffarnagar, Meerut, Ghaziabad
(iii) Forest Division : Social Forestry Division Muzaffarnagar, Social Forestry Division Meerut, Social Forestry Division Ghaziabad
(iv) Area of forest land proposed for diversion (in ha.) : 222.98
(v) Category of the Proposal: Road

2. Legal status of forest land proposed for diversion

| S. No. | Division | Forest Land(ha.) | Legal Status |
|--------------|--|------------------|------------------|
| 1 | Social Forestry Division Ghaziabad | 24.7 | Protected Forest |
| 2 | Social Forestry Division Meerut | 84.6 | Protected Forest |
| 3 | Social Forestry Division Muzaffarnagar | 113.68 | Protected Forest |
| Total | | 222.98 | |

Division 1. : Social Forestry Division Ghaziabad

3. District wise area to be diverted in the division

| S. No. | District | Area(ha.) |
|--------------|-----------|-------------|
| 1 | Ghaziabad | 24.7 |
| Total | | 24.7 |

4. Details of Vegetation available in the forest land proposed for diversion

(i) Density of vegetation

| S. No. | Area(in ha.) | Density | Eco-Class |
|---------------|--------------|-------------|-----------|
| 1 | 24.7 | 0.8 | Eco 3 |
| Total. | | 24.7 | |

(ii) Species-wise local/scientific names and girth-wise enumeration of trees at FRL

| S. No. | Scientific Name | Local Name | (0-30)cm. | (31-60)cm. | (61-90)cm. | (91-120)cm. | (121-150)cm. | (>150)cm. |
|--------|-------------------------|----------------|-----------|------------|------------|-------------|--------------|-----------|
| 1 | Acacia Catechu | khair | 0 | 14 | 0 | 0 | 0 | 0 |
| 2 | Butea Monosperma | Dhaak | 0 | 2 | 0 | 1 | 2 | 0 |
| 3 | Prosopis Juliflora | Prosopis | 0 | 409 | 53 | 18 | 12 | 15 |
| 4 | Jatropha Curcas | Jatrupa | 0 | 67 | 2 | 0 | 0 | 0 |
| 5 | Terminalia Bellarica | Baheda | 0 | 52 | 62 | 19 | 4 | 0 |
| 6 | Zizyphus Jujuba | Ber | 0 | 7 | 7 | 2 | 0 | 0 |
| 7 | Albizia Procera | siras | 83 | 25 | 37 | 9 | 2 | 0 |
| 8 | Prosopis Juliflora | jaad | 0 | 25 | 4 | 0 | 0 | 0 |
| 9 | Kiggelia Pinnata | balam kheera | 0 | 2 | 0 | 0 | 0 | 0 |
| 10 | Aegle Marmelos | belpatthar | 0 | 3 | 4 | 1 | 0 | 0 |
| 11 | Melia Azadirachta | bakayan | 0 | 12 | 30 | 5 | 2 | 3 |
| 12 | Dalburgia Sisoo | shisham | 7730 | 981 | 98 | 59 | 13 | 5 |
| 13 | Pongamia Pinnata | Karji | 6363 | 419 | 117 | 57 | 20 | 4 |
| 14 | Terminalia Arjuna | Arjun | 200 | 8 | 7 | 3 | 0 | 9 |
| 15 | Ficus Lacor | Pilkhan | 2228 | 30 | 4 | 1 | 0 | 1 |
| 16 | Syzgium Cumini | Jamun | 785 | 12 | 3 | 2 | 8 | 0 |
| 17 | Acacia Auriculiformis | Akesia | 2000 | 225 | 4 | 0 | 0 | 0 |
| 18 | Pterospermum Acerifolia | Kanak Champa | 170 | 0 | 0 | 0 | 0 | 0 |
| 19 | Bauhinia Parviflora | Kachnar | 200 | 14 | 34 | 24 | 0 | 0 |
| 20 | Eucalyptus | Eucalyptus | 2000 | 38 | 63 | 47 | 15 | 11 |
| 21 | Tectona Grandis | Sagaun | 1918 | 276 | 45 | 8 | 0 | 0 |
| 22 | C.Siamia | kesiya syamiya | 100 | 36 | 11 | 10 | 2 | 0 |
| 23 | Azadirachta Indica | Neem | 20 | 22 | 11 | 17 | 5 | 0 |
| 24 | Holoptelia integrifolia | Chilbil | 949 | 8 | 1 | 0 | 0 | 0 |
| 25 | Ficus Bengalensis | Bargad | 55 | 0 | 0 | 0 | 0 | 3 |



7

| | | | | | | | | |
|---------------------------------|-----------------|--------|--------------|-------------|------------|------------|------------|-----------|
| 26 | Ficus Religiosa | Peepal | 125 | 13 | 2 | 0 | 0 | 4 |
| 27 | Acacia Nilotica | Babool | 20 | 14 | 2 | 1 | 0 | 0 |
| 28 | Others | other | 196 | 114 | 94 | 58 | 17 | 0 |
| Total | | | 25142 | 2828 | 695 | 342 | 102 | 55 |
| Sub Total (No of Trees.) | | | 29164 | | | | | |

5. Working plan prescription for the forest land proposed for diversion : Strip Plantation working circle.

6. Brief note on vulnerability of the forest area to erosion : No Soil Erosion.

7. Approximate distance of the proposed site for diversion from boundary of forest(in km.) : 0

8. Significance of the forest land proposed for diversion from wildlife point of view

- (i). Details of wildlife present in and around the forest land proposed for diversion : No
- (ii). Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc. : No
- (iii). Whether the forest land proposed for diversion is located within eco-sensitive zone(ESZ) of the Protected Area notified under Wildlife(Protection) Act,1972 (Note: In case, ESZ of a Protected Area is not notified, then, 10kms distance from boundary of the Protected Area should be treated as ESZ): No
- (iv). Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc., is located within 1 Km. from boundary of the forest land proposed for diversion : No
- (v). Whether any rare/endangered/unique species of flora and fauna found in the area : No

9.

Details of any protected archaeological/heritage site/defence establishment or any other important monument located in the area, if any

- (i). Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area : No

10. Comment as to the reasonability of the extent of the forest land proposed for diversion

- (i). Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project : Yes

11. Details of violation(s), if any ,committed

- (i). Whether any work in violation of the Act or guidelines issued under the Act has been carried out : No

12. Whether work in violation is still in progres(Yes/No) : NIL

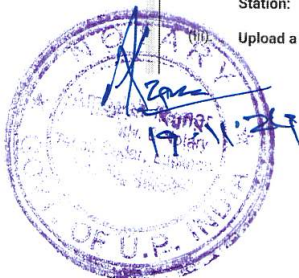
13. Details of compensatory afforestation scheme

- (i). Patch wise details of non-forest or Revenue forest land to be provided by User Agency for CA

| Patch Wise Details | | | | | | |
|--------------------|---------------|-----------|--------------|---------------|----------|--------------------|
| S.no | District Name | Village | Area(in ha.) | khasra | KML file | Present Owner file |
| 1 | Lalitpur | BAGHORA | 7.66 | 810/3 AND 817 | | |
| 2 | Lalitpur | BAGHORA | 17.7 | 15,16 AND 17 | | |
| 3 | Lalitpur | KAPASI | 16 | 251 | | |
| 4 | Lalitpur | jakhlon | 20.3 | 606/4 | | |
| 5 | Lalitpur | jakhlon | 9.74 | 532/1 | | |
| 6 | Lalitpur | jakhlon | 2.4 | 523 | | |
| 7 | Lalitpur | jakhlon | 18 | 752 | | |
| 8 | Lalitpur | dhoujhari | 2.24 | 302/2 | | |
| 9 | Lalitpur | dhoujari | 90.5 | 27 | | |
| 10 | Lalitpur | dhoujori | 30.2 | 26 | | |
| 11 | Lalitpur | baghora | 6.71 | 739 and 740 | | |
| 12 | Lalitpur | baghora | 8.1 | 228 | | |

- (ii). Upload a scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total Station:

Upload a copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A:



(iv). Copy of CA scheme details: NA

(iv). Copy of CA scheme details: NA

Patch wise details for Degraded Area (To be earmarked by DFO)

Additional information Details

| S. No. | Documents | Remarks |
|--------|-----------|------------------------------|
| 1 | | Kshampurak Praman Patra |
| 2 | | Laambhawit Praman Patra |
| 3 | | No wildlife Praman Patra |
| 4 | | No wildlife Praman Patra |
| 5 | | No work started Praman Patra |
| 6 | | NPV Praman Patra |
| 7 | | Stambh Praman Patra |
| 8 | | FRA Praman Patra |
| 9 | | Van Swroop Praman Patra |
| 10 | | Sanyukt nirikshan report |
| 11 | | DFO Site inspection GZB |

Division 2. : Social Forestry Division Meerut

3. District wise area to be diverted in the division

| S. No. | District | Area(ha.) |
|--------------|----------|-------------|
| 1 | Meerut | 84.6 |
| Total | | 84.6 |

4. Details of Vegetation available in the forest land proposed for diversion

(i) Density of vegetation

| S. No. | Area(in ha.) | Density | Eco-Class |
|---------------|--------------|---------|-----------|
| 1 | 84.6 | 0.4 | Eco 3 |
| Total. | 84.6 | | |

(ii) Species-wise local/scientific names and girth-wise enumeration of trees at FRL

| S. No. | Scientific Name | Local Name | (0-30)cm. | (31-60)cm. | (61-90)cm. | (91-120)cm. | (121-150)cm. | (>150)cm. |
|--------|------------------------|----------------|-----------|------------|------------|-------------|--------------|-----------|
| 1 | Acacia Catechu | kher | 132 | 426 | 69 | 9 | 2 | 0 |
| 2 | Acacia Nilotica | Babool | 0 | 2 | 0 | 0 | 0 | 0 |
| 3 | Albezzia Labbeck | Siris | 195 | 113 | 20 | 19 | 20 | 21 |
| 4 | Bombax Ceiba | Semal | 159 | 152 | 91 | 82 | 58 | 109 |
| 5 | Ailanthus excelsa | Aroo | 2 | 14 | 13 | 17 | 4 | 20 |
| 6 | Alstonia Scholaris | Alstonia | 0 | 0 | 0 | 0 | 1 | 2 |
| 7 | Azadirachta Indica | Neem | 71 | 29 | 17 | 13 | 7 | 3 |
| 8 | Cassia Siamea | Kesiya Shemiya | 254 | 70 | 24 | 39 | 31 | 11 |
| 9 | Cassia Fistula | Amaltass | 7 | 54 | 16 | 7 | 1 | 2 |
| 10 | Dalburgia Sisoo | Sheesham | 9830 | 1533 | 143 | 56 | 30 | 22 |
| 11 | Eucalyptus | Eucalyptus | 4525 | 422 | 336 | 258 | 93 | 66 |
| 12 | Tooni Cedrela | Tun | 221 | 31 | 3 | 1 | 3 | 0 |
| 13 | Others | Gutel | 15 | 93 | 20 | 4 | 0 | 0 |
| 14 | Others | Kathsagon | 444 | 919 | 206 | 50 | 16 | 3 |
| 15 | Moringa oleifera | Sehjan | 383 | 2 | 3 | 0 | 0 | 0 |
| 16 | Calistemon Lanceolatus | Botal Brush | 0 | 1 | 8 | 0 | 0 | 0 |
| 17 | Tamarindus Indica | Imali | 32 | 0 | 1 | 0 | 0 | 0 |
| 18 | Saraca Asoca | Ashok | 1 | 9 | 1 | 0 | 0 | 0 |
| 19 | Others | Putranjeeva | 2 | 0 | 1 | 0 | 0 | 0 |
| 20 | Others | Goolar | 5 | 5 | 8 | 2 | 1 | 8 |
| 21 | Poplus | Popular | 0 | 3 | 0 | 0 | 0 | 0 |
| 22 | Psidium Guajava | Amrood | 3 | 4 | 0 | 0 | 0 | 0 |
| 23 | Butea Monosperma | Dhak | 0 | 1 | 0 | 0 | 0 | 0 |
| 24 | Others | Kadam | 0 | 0 | 0 | 1 | 1 | 0 |
| 25 | Others | Keekar | 1 | 0 | 0 | 0 | 0 | 0 |



| | | | | | | | | |
|---------------------------------|-------------------------|-----------------------|--------------|-------------|-------------|-------------|------------|------------|
| 26 | Others | Subabool | 1 | 1 | 0 | 1 | 1 | 0 |
| 27 | Others | Kokat | 89 | 113 | 19 | 3 | 0 | 2 |
| 28 | Prosopis Juliflora | Prosopis juliflora | 93 | 455 | 214 | 181 | 103 | 57 |
| 29 | Others | Bisandu | 5 | 5 | 2 | 0 | 0 | 0 |
| 30 | Others | Khajoor | 1680 | 0 | 0 | 0 | 0 | 0 |
| 31 | Ficus Religiosa | Peepal | 1 | 1 | 2 | 0 | 1 | 9 |
| 32 | Dendrocalamus Strictus | Bans | 5400 | 0 | 0 | 0 | 0 | 0 |
| 33 | Mangifera Indica | Aam | 4 | 36 | 57 | 38 | 24 | 19 |
| 34 | Melia Azadirachta | Bakayan | 15 | 30 | 7 | 7 | 1 | 1 |
| 35 | Others | Pilkhan | 2 | 6 | 6 | 0 | 2 | 4 |
| 36 | Aegle Marmelos | Bel | 5 | 14 | 8 | 4 | 1 | 1 |
| 37 | Ficus Bengalensis | Bargad | 0 | 1 | 2 | 5 | 0 | 9 |
| 38 | Holoptolia Integrifolia | Papdi | 400 | 585 | 130 | 88 | 34 | 16 |
| 39 | Pongamia Pinnata | Kanji | 10882 | 879 | 177 | 163 | 63 | 28 |
| 40 | Syzigium Cumini | Jamun | 6592 | 51 | 68 | 55 | 64 | 42 |
| 41 | Terminalia Arjuna | Arjun | 2125 | 92 | 95 | 137 | 98 | 71 |
| 42 | Terminalia bellerica | Baheda | 473 | 38 | 25 | 17 | 8 | 11 |
| 43 | Tectona Grandis | Sagon | 7179 | 1981 | 824 | 197 | 30 | 6 |
| 44 | Others | Ber | 21 | 38 | 0 | 0 | 0 | 0 |
| 45 | Others | Rehta (Lisoda) | 8 | 19 | 1 | 1 | 1 | 1 |
| 46 | Delonix Regia | Gold Mohar | 637 | 0 | 2 | 1 | 0 | 0 |
| 47 | Others | Khadal Badal (Badal) | 0 | 4 | 0 | 0 | 0 | 0 |
| 48 | Madhuca indica | Mahuva | 0 | 1 | 0 | 0 | 0 | 0 |
| 49 | Others | Shehtoot | 9 | 24 | 5 | 3 | 1 | 0 |
| 50 | Others | Aanvla | 11 | 8 | 2 | 2 | 0 | 0 |
| 51 | Acacia Auriculoformis | Acacia Auriculiformis | 125 | 32 | 6 | 0 | 0 | 0 |
| 52 | Others | Kachnar | 2 | 5 | 21 | 10 | 7 | 5 |
| 53 | Others | Jangal Jalebi | 952 | 6 | 1 | 0 | 0 | 3 |
| Total | | | 52993 | 8308 | 2654 | 1471 | 707 | 552 |
| Sub Total (No of Trees.) | | | 66685 | | | | | |

5. Working plan prescription for the forest land proposed for diversion : strip plantation circle

6. Brief note on vulnerability of the forest area to erosion : no Erosion vulnerability as such.

7. Approximate distance of the proposed site for diversion from boundary of forest(in km.) : 11

8. Significance of the forest land proposed for diversion from wildlife point of view

- Details of wildlife present in and around the forest land proposed for diversion : NA
- Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc. : No
- Whether the forest land proposed for diversion is located within eco-sensitive zone(ESZ) of the Protected Area notified under Wildlife(Protection) Act,1972 (Note: In case, ESZ of a Protected Area is not notified, then, 10kms distance from boundary of the Protected Area should be treated as ESZ): No
- Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc., is located within 1 Km. from boundary of the forest land proposed for diversion : No
- Whether any rare/endangered/unique species of flora and fauna found in the area : No

9.

Details of any protected archaeological/heritage site/defence establishment or any other important monument located in the area, if any

- Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area : No

10. Comment as to the reasonability of the extent of the forest land proposed for diversion

- Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project : Yes

11. Details of violation(s), if any, committed

- Whether any work in violation of the Act or guidelines issued under the Act has been carried out : No



Handwritten signature or mark.

12. Whether work in violation is still in progress (Yes/No) : NIL

13. Details of compensatory afforestation scheme

(i). Patch wise details of non-forest or Revenue forest land to be provided by User Agency for CA

| Patch Wise Details | | | | | | |
|--------------------|---------------|----------|--------------|---------------|----------|--------------------|
| S.no | District Name | Village | Area(in ha.) | khasra | KML file | Present Owner file |
| 1 | Lalitpur | BAGHORA | 7.66 | 810/3 AND 817 | | |
| 2 | Lalitpur | BAGHORA | 17.7 | 15,16 AND 17 | | |
| 3 | Lalitpur | KAPASI | 16 | 251 | | |
| 4 | Lalitpur | jakhlon | 20.3 | 606/4 | | |
| 5 | Lalitpur | jakhlon | 9.74 | 532/1 | | |
| 6 | Lalitpur | jakhlon | 2.4 | 523 | | |
| 7 | Lalitpur | jakhlon | 18 | 752 | | |
| 8 | Lalitpur | dhouhari | 2.24 | 302/2 | | |
| 9 | Lalitpur | dhouhari | 90.5 | 27 | | |
| 10 | Lalitpur | dhoujori | 30.2 | 26 | | |
| 11 | Lalitpur | baghora | 6.71 | 739 and 740 | | |
| 12 | Lalitpur | baghora | 8.1 | 228 | | |

(ii). Upload a scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total Station:

(iii). Upload a copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A:

(iv). Copy of CA scheme details: NA

(iv). Copy of CA scheme details: NA

Patch wise details for Degraded Area (To be earmarked by DFO)

Additional information Details

| S. No. | Documents | Remarks |
|--------|-----------|--|
| 1 | | chainagewise area calculation meerut |
| 2 | | forest land as per approved layout plan meerut |
| 3 | | muck disposal meerut |
| 4 | | task force certificate meerut |
| 5 | | FRA certificate meerut |
| 6 | | joint survey report meerut |
| 7 | | certificate of npv meerut |
| 8 | | plant and tree summery meerut |
| 9 | | cross section meerut |
| 10 | | girthwise plant and tree summary meerut |
| 11 | | non forest land as per approved layout plan meerut |
| 12 | | MEERUT rectified NPV calculation doc(delete old one) |
| 13 | | additional npv undertaking meerut |
| 14 | | certificate for perposal submission meerut |
| 15 | | undertaking of flora and fauna meerut |
| 16 | | detailed plant and tree summery meerut |
| 17 | | npv calculation meerut |
| 18 | | van savroop certificate meerut |
| 19 | | npv payment certificate meerut |
| 20 | | Beneficiary village certificate meerut |
| 21 | | npv calculation meerut |
| 22 | | parisumpatti nirman undertaking meerut |
| 23 | | plants summery meerut |
| 24 | | sanctuary national park certificate meerut |
| 25 | | van savroop certificate meerut |
| 26 | | TREE LIST MEERUT |
| 27 | | npv payment certificate meerut |



7

Division 3 : Social Forestry Division Muzaffarnagar

3. District wise area to be diverted in the division

| S. No. | District | Area(ha.) |
|--------------|---------------|---------------|
| 1 | Muzaffarnagar | 113.68 |
| Total | | 113.68 |

4. Details of Vegetation available in the forest land proposed for diversion

(i) Density of vegetation

| S. No. | Area(in ha.) | Density | Eco-Class |
|---------------|---------------|---------|-----------|
| 1 | 113.68 | 0.3 | Eco 3 |
| Total. | 113.68 | | |

(ii) Species-wise local/scientific names and girth-wise enumeration of trees at FRL

| S. No. | Scientific Name | Local Name | (0-30)cm. | (31-60)cm. | (61-90)cm. | (91-120)cm. | (121-150)cm. | (>150)cm. |
|---------------------------------|--------------------------|----------------|--------------|-------------|-------------|-------------|--------------|-------------|
| 1 | Psidium Guajava | amrood | 0 | 6 | 1 | 0 | 0 | 0 |
| 2 | Cassia Fistula | amaltas | 8 | 124 | 105 | 124 | 52 | 26 |
| 3 | Lagerstroemia Parviflora | arru | 0 | 0 | 0 | 0 | 2 | 0 |
| 4 | Terminalia Arjuna | arjun | 7 | 30 | 100 | 191 | 148 | 116 |
| 5 | Saraca Asoca | ashok | 19 | 65 | 21 | 13 | 3 | 1 |
| 6 | Mangifera Indica | aam | 0 | 1 | 19 | 17 | 7 | 6 |
| 7 | embelica officinalis | ambla | 1 | 448 | 128 | 7 | 0 | 0 |
| 8 | Alstonia Scholaris | alestronia | 0 | 0 | 0 | 0 | 1 | 1 |
| 9 | Kiggelia Pinnata | kanji | 38 | 554 | 238 | 327 | 105 | 38 |
| 10 | Bauhinia Parviflora | kashnar | 1 | 29 | 13 | 20 | 5 | 1 |
| 11 | Holoptelia integrifolia | katsagon | 167 | 1385 | 246 | 58 | 15 | 1 |
| 12 | Artocarpus Heterophyllus | kathal | 0 | 1 | 2 | 1 | 0 | 1 |
| 13 | Pterospermum Acerifolia | kanakchampa | 3 | 10 | 0 | 0 | 0 | 0 |
| 14 | Samania Saman | casia semia | 0 | 0 | 0 | 0 | 1 | 0 |
| 15 | Marri | kokat | 93 | 711 | 297 | 266 | 147 | 165 |
| 16 | Acacia Catechu | khair | 8 | 150 | 67 | 16 | 1 | 1 |
| 17 | Tabubia Avalanda | gutail | 0 | 10 | 13 | 0 | 2 | 3 |
| 18 | Delonix Regia | gulmohar | 0 | 0 | 0 | 1 | 1 | 2 |
| 19 | Ficus Racemosa | gular | 0 | 4 | 5 | 4 | 0 | 5 |
| 20 | Chukrasia Tabularis | chakrasia | 0 | 0 | 2 | 1 | 0 | 1 |
| 21 | Pine | cheed | 0 | 1 | 0 | 1 | 0 | 0 |
| 22 | Premula | jungle jalebi | 2 | 25 | 19 | 19 | 9 | 4 |
| 23 | Lagerstroemia Parviflora | jarul | 0 | 1 | 2 | 0 | 0 | 3 |
| 24 | Syzigium Cumini | jaumun | 2 | 25 | 30 | 61 | 23 | 81 |
| 25 | Tani | tun | 0 | 1 | 1 | 0 | 2 | 5 |
| 26 | Azadirachta Indica | neem | 0 | 81 | 46 | 5 | 1 | 4 |
| 27 | Holoptelia integrifolia | papdi | 144 | 1010 | 241 | 141 | 54 | 76 |
| 28 | Ficus Mysorensis | pilkhan | 0 | 0 | 0 | 0 | 0 | 2 |
| 29 | Ficus Religiosa | peepal | 0 | 4 | 3 | 3 | 1 | 20 |
| 30 | Pterocarpus Marsupium | putranjeeva | 1 | 2 | 1 | 2 | 1 | 3 |
| 31 | Poplus | papular | 0 | 0 | 3 | 3 | 2 | 11 |
| 32 | Melia Azadirachta | bakayan | 1 | 7 | 11 | 2 | 3 | 0 |
| 33 | Acacia Nilotica | babool | 2 | 45 | 21 | 120 | 83 | 64 |
| 34 | Prosopis Juliflora | vilayati babul | 0 | 0 | 1 | 1 | 1 | 1 |
| 35 | Zizyphus Jujuba | beri | 3 | 15 | 12 | 0 | 1 | 1 |
| 36 | Aegle Marmelos | beel | 7 | 66 | 53 | 33 | 17 | 10 |
| 37 | Terminalia bellerica | baheda | 1 | 16 | 17 | 19 | 4 | 6 |
| 38 | Calistemon Lanceolatus | bottle brush | 0 | 1 | 1 | 2 | 0 | 1 |
| 39 | Melotus Philippensis | mulburruy | 1 | 3 | 0 | 0 | 0 | 1 |
| 40 | Eucalyptus | eucalyptus | 5 | 171 | 335 | 500 | 311 | 324 |
| 41 | Morus Laevigata | shehtut | 0 | 2 | 1 | 3 | 2 | 2 |
| 42 | Dalburgia Sisoo | sheesham | 133 | 1183 | 303 | 118 | 134 | 73 |
| 43 | Moringa oleifera | sahjan | 0 | 2 | 0 | 1 | 0 | 2 |
| 44 | Tectona Grandis | sagon | 162 | 2307 | 435 | 74 | 22 | 8 |
| 45 | Albezzia Labbeck | sirus | 2 | 61 | 54 | 82 | 58 | 75 |
| 46 | Leucosceptrum Canum Sm. | su babool | 0 | 0 | 1 | 0 | 0 | 0 |
| 47 | Bombox Ceiba | seemal | 0 | 6 | 12 | 7 | 7 | 22 |
| 48 | Samania Saman | sain | 0 | 0 | 0 | 1 | 0 | 2 |
| Total | | | 811 | 8563 | 2860 | 2244 | 1226 | 1169 |
| Sub Total (No of Trees.) | | | 16873 | | | | | |



7

5. Working plan prescription for the forest land proposed for diversion : as per plantation circle of working plan

6. Brief note on vulnerability of the forest area to erosion : not vulnerable for soil erosion

7. Approximate distance of the proposed site for diversion from boundary of forest(in km.) : 4

8. Significance of the forest land proposed for diversion from wildlife point of view

- (i). Details of wildlife present in and around the forest land proposed for diversion : nil
- (ii). Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc. : No
- (iii). Whether the forest land proposed for diversion is located within eco-sensitive zone(ESZ) of the Protected Area notified under Wildlife(Protection) Act,1972 (Note: In case, ESZ of a Protected Area is not notified, then, 10kms distance from boundary of the Protected Area should be treated as ESZ): No
- (iv). Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc., is located within 1 Km. from boundary of the forest land proposed for diversion : No
- (v). Whether any rare/endangered/unique species of flora and fauna found in the area : No

9.

Details of any protected archaeological/heritage site/defence establishment or any other important monument located in the area, if any

- (i). Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area : No

10. Comment as to the reasonability of the extent of the forest land proposed for diversion

- (i). Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project : Yes

11. Details of violation(s), if any ,committed

- (i). Whether any work in violation of the Act or guidelines issued under the Act has been carried out : No

12. Whether work in violation is still in progres(Yes/No) : NIL

13. Details of compensatory afforestation scheme

- (i). Patch wise details of non-forest or Revenue forest land to be provided by User Agency for CA

| Patch Wise Details | | | | | | |
|--------------------|---------------|-----------|--------------|---------------|----------|--------------------|
| S.no | District Name | Village | Area(In ha.) | khasra | KML file | Present Owner file |
| 1 | Lalitpur | BAGHORA | 7.66 | 810/3 AND 817 | | |
| 2 | Lalitpur | BAGHORA | 17.7 | 15,16 AND 17 | | |
| 3 | Lalitpur | KAPASI | 16 | 251 | | |
| 4 | Lalitpur | jakhlon | 20.3 | 606/4 | | |
| 5 | Lalitpur | jakhlon | 9.74 | 532/1 | | |
| 6 | Lalitpur | jakhlon | 2.4 | 523 | | |
| 7 | Lalitpur | jakhlon | 18 | 752 | | |
| 8 | Lalitpur | dhoujhari | 2.24 | 302/2 | | |
| 9 | Lalitpur | dhoujari | 90.5 | 27 | | |
| 10 | Lalitpur | dhoujori | 30.2 | 26 | | |
| 11 | Lalitpur | baghora | 6.71 | 739 and 740 | | |
| 12 | Lalitpur | baghora | 8.1 | 228 | | |

- (ii). Upload a scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total Station:

- (iii). Upload a copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A:

- (iv). Copy of CA scheme details:

- (iv). Copy of CA scheme details: NA



7

Patch wise details for Degraded Area (To be earmarked by DFO)

| Patch Wise Details | | | | | | | | | |
|--------------------|-----------------------------------|-----------|--------------|-------------------------|-------------|--------------------|------------|--|-------------------|
| S.no | Division Name | Patch No. | Area(in ha.) | Name of PF/RF | Range | Village Name | Survey No. | Compartment No./any identification No. | KML file of patch |
| 1 | Forest Division Mirzapur | 1 | 84.00 | GHORI VAN BLOCK | Patehara | GHORI | 63L/5 | GHORI VAN BLOCK | |
| 2 | Forest Division Mirzapur | 2 | 40.00 | BABURA CAMPARTMENT | Dramandganj | MAHUGADI | 53K/8 | BABURA CAMPRTMENT-2 | |
| 3 | Forest Division Mirzapur | 3 | 66.50 | DATI CAMPARTMENT | Wyndhamphal | SURYAWAR | 63K/12 | DATI CAMPARTMENT-1 | |
| 4 | Social Forestry Division Lalitpur | 8 | 40.00 | BALABEHAT | Gauna | BALABEHAT | 54I/5 | BALABEHAT | |
| 5 | Social Forestry Division Lalitpur | 9 | 20.0 | SAHAPUR | Talbehat | SAHAPUR | 5K/12 | SAHAPUR | |
| 6 | Social Forestry Division Lalitpur | 10 | 26.84 | PAWA | Talbehat | PAWA | 5K/12 | PAWA | |
| 7 | Forest Division Sonbhadra | 7 | 24.7 | MANCHI | manchi | MANCHI | 63P/6 | MANCHI C.N.8 | |
| 8 | Forest Division Sonbhadra | 4 | 18.5 | PATNA | patna | PATNA | 63P/6 | PATNA COMPARTMENT -6 | |
| 9 | Forest Division Sonbhadra | 11 | 30.00 | ROP C.N-2 | churk | ROP | 63P/2 | ROP C.N-2 | |
| 10 | Social Forestry Division Lalitpur | 12 | 13.3 | BAGHORA KH-15 16 17 NFL | Bar | BAGHORA | 54K/11 | BAGHORA KH-15 16 17 NFL | |
| 11 | Social Forestry Division Lalitpur | 13 | 5.21 | BAGHORA KH-739 740 NFL | Bar | BAGHORA | 54K/11 | BAGHORA KH-739 740 NFL | |
| 12 | Social Forestry Division Lalitpur | 14 | 6.71 | BAGHORA KH-228 NFL | Bar | BAGHORA KH-228 NFL | 54k/11 | BAGHORA KH-228 NFL | |
| 13 | Social Forestry Division Lalitpur | 15 | 16.00 | KAPASI KH-251 | Lalitpur | KAPASI | 54L/11 | KAPASI KH-251 | |
| 14 | Forest Division Sonbhadra | 5 | 25.3 | ROP | churk | ROP | 63P/2 | ROP C.N.3 | |
| 15 | Forest Division Sonbhadra | 6 | 26.6 | DEVRI | manchi | DEVRI | 63P/6 | DEVRI C.N. 3 | |

- (i). Upload a scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total Station:
- (ii). Upload a copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A:
- (iii). Copy of CA scheme details:
- (iv). Total Financial Outlay for C.A: 924.47614
- (v). Whether the land identified by User Agency is suitable for CA and from management point of view?: Yes
- (vi). Copy of certificate regarding suitability of land identified for CA and from management point of view:
- (vii). Copy of detailed CA scheme including species to be planted, implementing agency, time schedule, cost structure etc.:

Additional information Details

| S. No. | Documents | Remarks |
|--------|-----------|-----------------------------------|
| 1 | | MOEF EDS COMPLIANCE 08aug2022 |
| 2 | | all geo ref maps |
| 3 | | all toposheets |
| 4 | | NFL VIP GO LETR LALITPUR |
| 5 | | MOEF EDS 06-12-2022 COMPLIANCE |
| 6 | | moef eds 21.09.2021 compliance |
| 7 | | 16873 TREE BADHAK SUMMRY MZN DIV |
| 8 | | MORNA RANGE BADHAK TREE |
| 9 | | MZN RANGE BADHAK TREE |
| 10 | | GUDGET NOTIFICATION MZN |
| 11 | | MZN DIV JOINT INSPECTION |
| 12 | | 1980 VACHNBADHTA |
| 13 | | MZN NON FOREST AREA CALCULATION |
| 14 | | MZN CAHINAGE WISE CALCULATION PF |
| 15 | | MZN PRASTAV PARIKSHAN PRAMAN PATR |
| 16 | | MZN VAN SWAROOP |
| 17 | | MZN 1980 ULLANGHAN N HONE |



| | | |
|----|--|---|
| 18 | | JANSATH RANGE BADHAK TREE |
| 19 | | MZN PLANTATION COST |
| 20 | | 18.03.2010 MZN DIV |
| 21 | | MZN NPV CALCULATION |
| 22 | | ROW MZN DIV |
| 23 | | MZN FOREST AREA CALCULATION |
| 24 | | MZN NURSERY COST |
| 25 | | MZN SANCTURY CALCULATION |
| 26 | | FRA 2006 |
| 27 | | DSS REPORT SONBHADRA AND LALITPUR DIV CA LAND |
| 28 | | moef eds 21.09.2021 compliance |

14. District Profile

| S.no | District Name | Geographical area of the district (in ha.) | Forest area of the district (in ha.) | Total forest area diverted since 1980 (in ha.) | No. of Approved Cases | Forest Land including penal C.A. (in ha.) | Progress of compensatory afforestation as on(date) | A) Forest land (in ha.) | B) Non-forest land (in ha.) |
|------|---------------|--|--------------------------------------|--|-----------------------|---|--|-------------------------|-----------------------------|
| 1 | Muzaffarnagar | 400800 | 6199 | 121.9228 | 36 | 339.67 | 01/07/2021 | 339.67 | 17.50 |
| 2 | Meerut | 259000 | 6763 | 110.48 | 32 | 306.19 | 31/05/2021 | 248.9 | 6.34 |
| 3 | Ghaziabad | 45060 | 651.30 | 60 | 48 | 18.16 | 08/07/2021 | 18.16 | 4.48 |

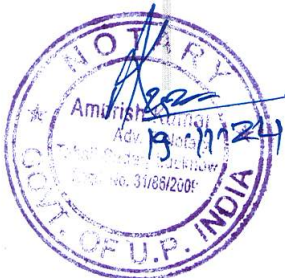
15. Site inspection report of the DFO/CCF/Nodal Officer highlighting important facts pertaining to the forest land

| Division Name | Circle | Site inspected By | Whether site inspected | No. of times site visited | Site inspection report | Date of visit |
|--|------------------------------|-------------------|------------------------|---------------------------|------------------------|---------------|
| Social Forestry Division Meerut | Meerut Circle Meerut | DFO | Yes | One | | 16/04/2021 |
| Social Forestry Division Muzaffarnagar | Saharanpur Circle Saharanpur | DFO | Yes | One | | 25/06/2021 |
| | Saharanpur Circle Saharanpur | CF | Yes | One | | 20/07/2021 |
| Social Forestry Division Ghaziabad | Meerut Circle Meerut | DFO | Yes | One | | 18/04/2021 |
| | Meerut Circle Meerut | CF | Yes | One | | 20/07/2021 |

(Specific recommendation of the DFO/CCF/Nodal Officer with(Part II,III & Part IV))

16. Specific recommendation of the DFO/CCF/Nodal Officer for acceptance or otherwise of the proposal with reason

| Division | Circle | Recommendation By | Recommendation | Reason | Letter | Whether CF agreed |
|------------------------------------|----------------------|-------------------|----------------|--------------|--------|-------------------|
| Social Forestry Division Ghaziabad | Meerut Circle Meerut | DFO | Recommended | Recommended. | | |



7

| | | | | | | |
|--|------------------------------|---------------|-------------|---|--|-----|
| Social Forestry Division Meerut | Meerut Circle Meerut | DFO | Recommended | Maximize trans plantation to minimize cutting of plants/trees, pillared demarcation of protected forest boundaries , maximize tree cover along PWD roads in meerut. try to maximize plantation on between existing kaccha patri and proposed permanent road | | |
| Social Forestry Division Muzaffarnagar | Saharanpur Circle Saharanpur | DFO | Recommended | RECOMMENDED | | |
| | Meerut Circle Meerut | CF | Recommended | The proposal is recommended in public interest | | Yes |
| | Saharanpur Circle Saharanpur | CF | Recommended | RECOMMENDED in Public interest | | Yes |
| | | Nodal Officer | Recommended | Recommended for approval. | | |

Specific recommendation of the State Government(Part V)

17. Specific recommendation of the State Government for acceptance or otherwise of the proposal with reason (Part V)

| State | Recommendation By | Recommendation | Recommendation Date | Remarks | Signing Authority | Notification | Recommendation Letter |
|---------------|-------------------|----------------|---------------------|------------------------------|---------------------|--------------|-----------------------|
| Uttar Pradesh | State Secretary | Recommended | 17/08/2021 | 1278/81 2 2021 800 123 /2021 | State Govt. Officer | No Data | |

Stage-I Clearance Report

| Regional Office | Recommendation By | MoEF File No. | Date of Stage-I Clearance | Clearance Letter |
|-----------------|-------------------|----------------------|---------------------------|------------------|
| Lucknow | Regional Office | 8B/UP/06/221/2021/FC | 28/02/2023 | |

18. Payment made by User Agency

| Proposal No. | Application No. | Total Amount (Rs.) | Recieved Amount (Rs.) | Transaction Date | Transaction ID | Bank Name | Mode of Payment | Demand Generated By User Agency | Demand Verified By Nodal Officer | Uploaded Demand Letter |
|------------------------|-------------------|--------------------|-----------------------|------------------|------------------|---------------------|---------------------|---------------------------------|----------------------------------|------------------------|
| FP/UP/ROAD/121197/2021 | ROAD1211972021237 | 83,160,000.00 | 83,160,000.00 | 2023-07-21 | 42619 | Union Bank Of India | NEFT/RTGS (Challan) | 2023-07-19 | 2023-07-19 | |
| FP/UP/ROAD/121197/2021 | ROAD1211972021278 | 26,840,000.00 | 26,840,000.00 | 2023-08-17 | 84985 | Union Bank Of India | NEFT/RTGS (Challan) | 2023-08-09 | 2023-08-09 | |
| FP/UP/ROAD/121197/2021 | ROAD1211972021395 | 226,776,000.00 | 226,776,000.00 | 2023-09-30 | 182736 | Union Bank Of India | NEFT/RTGS (Challan) | 2023-09-27 | 2023-09-29 | |
| FP/UP/ROAD/121197/2021 | ROAD1211972021209 | 245,530,667.00 | 245,531,000.00 | 2024-01-20 | RBI0212419665937 | Union Bank Of India | NEFT/RTGS (Challan) | NA | NA | |

23. Stage-II Clearance Details

| Proposal No. | Date of Stage-II Clearance | Proposal Status | Clearance Letter |
|------------------------|----------------------------|-----------------------|------------------|
| FP/UP/ROAD/121197/2021 | | Approved In-Principle | No Data |



Print

7



ANNEXURE-2

73rd Regional Empowered Committee (REC) Meeting dated 24.11.2022

Online Proposal No.FP/UP/Road/121197/2021

Agenda item 73.4 (U.P.)

8B/UP/06/221/2021/FC:

Diversion of 222.98 ha of forest land for construction of Chaudhary Charan Singh Kavay Road on RHS side shoulder of Upper Ganga Canal from km. ch. 51.910 to km. ch. 163.40 in district Muzaffarnagar, Meerut & Ghaziabad.

The details of the proposal are as under:

1. The proposal has been signed and recommended by the all concerned authorities in the part I, II, III, IV & V. In part II, III, IV and V of the proposal, **no specific** comments have been recorded by the concerned authorities.
2. As per site inspection report of the concerned DCF having territorial jurisdiction on proposed forest land, **no violation** of FC Act, 1980 is reported. (Site inspection report placed at page No. 173-177 of the proposal).
3. As per Part-II of the proposal, the proposed forest patch is **not** part of National Park, Wildlife Sanctuary, Biosphere Reserve, Tiger Reserve, Elephant Reserve, Wildlife Migration Corridor etc. and **does not fall** within eco sensitive zone of the protected area.
4. As per Part-II of the proposal, the proposed forest patches are **not located** in the area having protected archaeological / heritage site / defence establishment or any other important monument and no rare/endangered/unique species of flora and fauna found in the area.
5. The requirement of forest land has been provided on page 24 of proposal (**Justification for selected route and analysis of alternative alignments**).
6. The detail of forest area and number of trees is as under:

| Sr. No | Administrative Unit | Area proposed for diversion | | | | Details of tree felling | |
|----------------|--|------------------------------|---------------------------------------|-----------------------------------|-------------------------------|-------------------------|--|
| | | Forest Division/ District | Details of Reserved Forest area (ha.) | Details of Protected Forest (ha.) | Details of Deemed Forest (ha) | Total Area (ha.) | Crown density/ Eco Class of forest land |
| 1- | Ghaziabad Territorial/ District Ghaziabad | - | 24.70 | - | 24.7 | 0.8, Eco-III | 29164 (25142 poles, 4022 trees) |
| 2- | Meerut Territorial /District Meerut | - | 84.6 | | 84.6 | 0.4, Eco-III | 66685 (52993 poles, 13692 trees) |
| 3- | Muzaffarnagar Territorial /District Muzaffarnagar | - | 113.68 | | 113.68 | 0.3, Eco-III | 16873 (811 poles, 16062 trees) |
| Total:- | | | | | 222.98 | | 112722 (78946 poles, 33776 trees) |



Net Present Value

| Sl. No | Name of Forest Division | Forest Area (in ha.) | NPV Rate (in Rs./ ha) | Crown Density | Eco-Class | Total (Rs.) |
|--|---------------------------|----------------------|-----------------------|---------------|-----------|---------------------------|
| 1. | Ghaziabad Territorial | 24.70 | Rs. 8,87,000/- | 0.8 | III | Rs. 2,19,08,900/- |
| 2. | Meerut Territorial | 84.6 | Rs. 8,03,000/- | 0.4 | III | Rs. 6,79,33,900/- |
| 3. | Muzaffarnagar Territorial | 113.68 | Rs. 6,26,000/- | 0.3 | III | Rs. 7,11,63,680/- |
| Total:- | | 222.98 | | | | Rs. 16,10,06,480/- |
| (Rupees sixteen crore ten lakh six thousand four hundred eighty) only. | | | | | | |

Compensatory Afforestation

| Sl. No. | Name of Forest Division | CA proposed in Area (ha) | Details of CA Scheme | Total Financial Outlay for CA Scheme (in Rs.) |
|--|-------------------------------------|--------------------------|--|---|
| 1. | Lalitpur Forest Division, Lalitpur. | 16.00 | Gata No.251/4, Village Kapasi, Range & District Lalitpur. | Rs. 86,54,154/- |
| | | 13.30 | Gata No.15, 16 & 17, Village Baghaura, Range Baar, District Lalitpur. | Rs. 35,33,623/- |
| | | 6.71 | Gata No.228, Village Baghaura, Range Baar, District Lalitpur. | Rs. 23,60,231/- |
| | | 5.21 | Gata No. 739 & 740, Range Baar, District Lalitpur. | Rs. 21,61,238/- |
| Total:- | | 41.22 (NFL) | | Rs. 1,27,09,246/- |
| Out of total 190.50 ha land proposed for CA, land suitability certificate provided by DFO, Mirzapur of 182.00 ha land. | | | | |
| 2. | Mirzapur Forest Division, Mirzapur | 66.50 | Daati Compartment No.1 (Suryavar), Range Vindhaphal, District Mirzapur. | Rs. 3,14,00,931/- |
| | | 40.00 | Babura Compartment No.1 (Mahugarhi), Range Dramandganj, District Mirzapur. | |
| | | 84.00 | Ghori Compartment No.2 (Jahdar), Range Patehara, District Mirzapur. | |
| Total:- | | 190.50 | | Rs. 3,14,00,931/- |



7

| | | (DFL) | | |
|--|--------------------------------------|--|--|--------------------------|
| 3. | Lalitpur Forest Division, Lalitpur. | 40.00 | Balabehat Forest Block, Range Gauna, District Lalitpur | Rs. 1,01,94,634/- |
| | | 20.00 | Shahpur Forest Block, Range Talbehat, District Lalitpur | Rs. 55,68,527/- |
| | | 26.84 | Pawa Forest Block, Range Talbehat, District Lalitpur | Rs. 76,12,019/- |
| Total: | | 86.84 (DFL) | | Rs. 2,33,75,180/- |
| 4. | Sonbhadra Forest Division, Sonbhadra | 18.00 | Compartment No.6, Patna Forest Block, Range Patna, District Sonbhadra. | Rs. 44,14,700/- |
| | | 20.00 | Compartment No.2, Roup Forest Block, Range Churk, District Sonbhadra | Rs. 56,51,200/- |
| | | 20.00 | Compartment No.3, Roup Forest Block, Range Churk, District Sonbhadra | Rs. 56,29,300/- |
| | | 20.00 | Compartment No.8, Machi Forest Block, Range Machi, District Sonbhadra | Rs. 56,88,200/- |
| | | 20.00 | Compartment No.3, Devri Forest Block, Range Machi, District Sonbhadra | Rs. 55,98,800/- |
| Total: | | 98.00 (DFL) | | 2,69,82,200/- |
| Grand Total:- | | 408.06 (41.22 ha NFL+366.84 ha DFL) | | Rs. 9,44,67,557/- |
| (Rupees nine crore forty four lakh sixty seven thousand five hundred fifty seven) only. | | | | |

7. The certificate of District Magistrate under Forests Rights Act, 2006 is provided at page 169, 170 & 172 of the proposal.
8. As per GIS-DSS analysis the area of proposed forest land for diversion is 223.26 ha and area proposed for CA is 229.45 ha.
9. Total outlay of the proposal is Rs. 62874.26 Lakh
10. The details of employment generation through the proposal as per Part-I, Regular-45 and Temporary-60000.
11. The cost benefit analysis is provided at page 28 to 32 of the proposal.

After careful examination of the proposal and correspondences taken place in regard to the proposal till now, this office vide letter No.8B/UP/06/221/2021 dated 26.09.2022 has again sought information on certain points from the State Government.

The CCF/Nodal Officer, U.P., Lucknow vide letter No. 1447/11-C-FP/UP/Road/121197/2021 dated 20.10.2022 has submitted reply as under:-

| Sl.No. | Information sought | Reply |
|--------|---|--|
| 1. | In lieu of 222.98 ha forest land proposed to be diverted, 223.00 ha non-forest land has been provided out of this, only 41.36 ha NFL is suitable for compensatory afforestation. It was informed by the concerned DFO that the non-forest land is not suitable for plantation since it is a plateau (<i>pathaari</i>) | विषयांकित 222.98 हे० वनभूमि हस्तान्तरण प्रस्ताव के सापेक्ष ललितपुर वन प्रभाग के अंतर्गत 41.22 हे० गैर-वनभूमि एवं 86.84 हे० अवनत वनभूमि तथा सोनभद्र वन प्रभाग के अंतर्गत 98.00 हे० अवनत वनभूमि क्षतिपूरक वृक्षारोपण हेतु चिह्नित की गई है। उक्त प्रस्ताव के सापेक्ष मिर्जापुर वन प्रभाग के अंतर्गत 182.00 हे० अवनत वनभूमि क्षतिपूरक वृक्षारोपण हेतु पूर्व में ही चिह्नित की जा चुकी है। |



| | | |
|----|---|---|
| | land. Thus, the non-forest land needs to be rechecked and non-forest land suitable for plantation and adjoining to forest blocks needs to be provided. If NFL is not available then to compensate, plantation in double the area in degraded forest land needs to be proposed. | |
| 2. | Since huge tree felling is involved thus to compensate this, plantation along road side needs to be taken up (either along the same road or along adjoining some other road). | अधिष्ठासी अभियन्ता, निर्माण खण्ड, लोक निर्माण विभाग मेरठ के पत्र दिनांक 03.10.2022 द्वारा अवगत कराया गया है कि वर्तमान में लोक निर्माण विभाग के अधीन समस्त मार्गों का ROW वृक्षारोपण से संतुष्ट हो चुका है। मेरठ मण्डल का क्षेत्र एन.सी.आर. घोषित होने के कारण मण्डल के अधिकतर स्टेट हाईवे को नेशनल हाईवे में परिवर्तन कर एन.एच.ए.आई. हस्तान्तरण हो चुका है एवं लोक निर्माण विभाग द्वारा मार्गों के किनारे वृक्षारोपण हेतु भूमि उपलब्ध कराया जाना सम्भव नहीं है। विषयगत नहर पटरी का निर्माण कार्य पूर्ण हो जाने के पश्चात् लगभग 05 मीटर चौड़ाई में मार्ग के तटबंध के ढाल की भूमि वृक्षारोपण हेतु उपलब्ध रहेगी। उक्त के क्रम में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग मुजफ्फरनगर द्वारा इस आषय का प्रमाण उपलब्ध कराया गया है कि प्रस्तावित मार्ग निर्माण उपरान्त ढाल अत्यधिक होने के कारण प्रस्तावित मार्ग किनारे ढाल पर वृक्षारोपण किया जाना उपयुक्त नहीं है। |

The proposal is placed before REC for consideration and deliberation on following points:

1. Out of 223 ha of NFL provided for CA only 41.30 ha is found suitable for plantation.
2. As per DSS report, plantation activity has been observed on the proposed CA land area of Lalitpur Division at Pawa and Shahpur sites.
3. Revised .kml file, Geo-referenced map and toposheet of proposed CA land need to be uploaded on portal.
4. Since roadside plantation cannot be carried out along the same road, it was expected that plantation along adjoining some other road should be carried out to compensate for huge tree felling, which has not been proposed.

Decision of REC:

Date: 24.11.2022



Shri Kapil Arya
Member

Shri Ramji Kesarvani
Member

Shri U.M. Sahai
Member

Dr. Prachi Gangwar
DIGF (Central) – cum – Member Secretary (REC)

Shri Ashok Kumar Sinha
DDG (Central) – cum – Chairman (REC)

7

ANNEXURE-3**THE U.P. PROTECTION OF TREES****ACT, 1976**

[U.P. Act No. 45 of 1976]

Sections:

1. Short title, extent and commencement
2. Act not to apply to certain Areas
3. Definitions
4. Restriction on felling and removal of trees
5. Procedure for permission to fell remove trees
6. Representation against the decision of the Competent Authority
7. Obligation to plant trees
8. Plantation of trees in blank area
9. Implementation of directions given under Section 7 and 8
10. Penalty for felling or removal of trees in contravention of Section 4
11. Offences by companies
12. Forfeiture of timber
13. Power to arrest without warrant
14. Power of seize
15. Power to compound offences
16. Contravention of Act to be reported by certain officers
17. Award of penalty or confiscation not to interfere with other punishment
18. Officers to be public servants
19. Execution of order for payment of money
20. Bar of proceedings
21. Exemption
22. Provisions of this Act to be in addition to any other law for the time being in force
23. Power of the State Government for preservation of trees
24. Power to make rules
25. Repeal and savings



7

[THE U.P. PROTECTION OF TREES¹[* * *]**ACT, 1976**

[U.P. Act No. 45 of 1976]

[19 November, 1976]

An Act to provide for regulation of felling of trees and replanting of trees ²[] in Uttar Pradesh.

It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows:-

1. Short title, extent and commencement- (1) ³[This Act may be called the Uttar Pradesh Protection of Trees Act, 1976.]

(2) It extends to the whole of Uttar Pradesh.

(3) It shall come into force at once.

2. Act not to apply to certain Areas- This Act shall not apply to-

(a) trees situate in reserved and protected forests;

(b) trees situate in a forest or forest land in respect of which any notification under the Indian Forest Act, 1927 as amended in its application to Uttar Pradesh is in force;

⁴[(c) trees situate in Cantonment areas;]

3. Definitions- In this Act, unless there is anything repugnant in the context:

(i) "Blank area" means any piece of land (not being under cultivation) measuring one half of a hectare or more, which has five or less trees growing on it;

(ii) "Bhoomi Sanrakshan Adhikari" shall have the meaning assigned to it under the Uttar Pradesh Bhoomi Evam jal Sanrakshan Adhiniyam, 1963;

(iii) "Competent authority" means an authority appointed by the State Government by notification to perform the duties and exercise the powers imposed or conferred upon a competent authority by this Act; and different competent authorities may be appointed in respect of different classes of timber, fruit and other trees, and for different purposes;

1. The words 'Rural and Hill areas' of omitted by U.P. Act No.28 of 1998 (w.e.f. 1-12-1998).

2. The words 'Rural and Hill areas' of omitted by U.P. Act No.28 of 1998 (w.e.f. 1-12-1998).

3. The words 'Rural and Hill areas' of omitted by U.P. Act No.28 of 1998 (w.e.f. 1-12-1998).

4. Subs. for Clause (c) and (d) by Act 28 of 1998. (w.e.f. 1-12-1998)



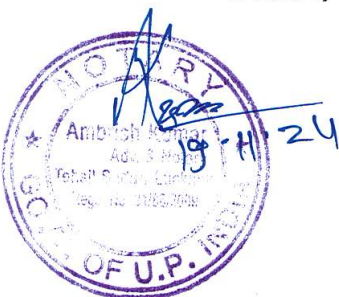
- (iv) "Divisional Forest Officer" means an officer incharge of a forest division and exercising jurisdiction over the area;
- (v) "fell a tree", with its cognate expressions, means cutting girdling, lopping, pollarding or damaging a tree in any other manner;
- (vi) "Government garden" means, a piece of land belonging to the Central or State Government used for growing flowers, fruits or vegetables or planting or raising trees, and includes a grove land belonging to the Central or State Government;
- (vii) "hill area" means the districts of Almora, Pithoragarh, Garhwal, Chamoli, Tehri-Garhwal and Uttarakashi and the hill patts of District Naini Tal and areas of Chakrata Tahsil and Massorie Municipal Board of Dehradun District but does not include any Cantonment area;
- (viii) "holding" and "tenure holder" shall have the meaning assigned to them in the Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950;
- (ix) "Public Premises" shall have the meaning assigned to it in the Uttar Pradesh Public Premises (Eviction of Unauthorized Occupants) Act, 1972;
- (x) "Revising Authority" means an authority appointed by the State Government as revising authority under this Act;
- (xi) "Tree" means any woody plant whose branches spring from and are supported upon a trunk or body and whose trunk or body is not less than five centimeter in diameter at height of thirty centimeters from the ground level and is not less than one meter in height from the ground level, and the expressions "timber trees" and "fruit trees" means respectively the trees of the species specified in Schedule I and Schedule II respectively;

Provided that the State Government may by notifications add to or modify the Schedules;

- (xii) "Urban Area" means an area (not being a hill area), which is included within the limits of a [Nagar Nigam]¹ Municipal Board, (Notified-Area committee, Town Area Committee), Cantonment Board or of a Development Authority;
- (xiii) "Words and expressions" used in this Act and defined in the Indian Forest Act, 1927, as amended in its application to Uttar Pradesh, but not defined in this Act shall have the meaning respectively assigned to them in that Act.

4. Restriction on felling and removal of trees- Except as provided in this Act or the rules made there under, no person shall-

1. Subs. by U.P. Act No. 12 of 1994 for the word "Nagar Mahapalika" (w.e.f. 30-5-1994)



- (a) fell any tree standing on any land, whether included in a holding or not;
- (b) cut, remove or otherwise dispose of any tree other than a tree which is completely dead and has fallen without the aid of human agency on any such land.

¹[**5. Procedure for permission to fell remove trees-** (1) Any person entitled to fell a standing tree or to cut, remove or otherwise dispose of a fallen tree, may make an application to such officer in such form as may be notified by the State Government, for permission to fell such standing tree or to cut, remove or otherwise dispose of such fallen tree and the officer to whom such application is made, shall, within twenty days after making such enquiry as he thinks fit, forward the application along with his report to the competent authority.

(2) The competent authority shall, within fifteen days from the date of receipt of the report under sub-section (1), grant or refuse the permission applied for;

Provided that the competent authority may, if he is not satisfied with the report made under sub-section (1), make such further enquiry as he thinks fit:

Provided further that such permission shall not be refused without affording the opportunity of hearing to the applicant;

Provided also that such permission shall not be refused if the tree constitutes danger to person or property:

Provided further that except in such areas as may be notified by the State Government in this behalf, such permission shall not be required for felling of any tree with a view to appropriating the wood or leaves thereof for *bona fide* use for purposes of fuel, fodder, agricultural implements or other domestic use:

Provided also that such immediate steps as are necessary to remove any obstruction or nuisance or to prevent any danger may be taken without such permission.

(3) Where the competent authority fails to take any decision under sub-section (2) within the time specified therefor, it shall be deemed that the permission applied for, has been granted.

(4) Every permission granted under this Act shall be subject to such conditions, including taking of security for ensuring regeneration of the area and replanting of trees or otherwise, as may be specified from time to time by the State Government by notification.

¹[**6. Representation against the decision of the Competent Authority-**Any person aggrieved from the decision of the competent authority under Section-5 may make a representation within thirty days from the date of such decision to the Revising Authority and the decision of the Revising Authority on such representation shall be final.]

1. Section 5 and 6 Subs. by U.P. act No. 12 of 2001 and Notification. No. 993/17-V-1-1(a)-5-2001, dated 30 April, 2001, published in U.P. Gazette, Extra Part-1, Section (ka), dated 30 April, 2001.



7. Obligation to plant trees- Every person, to whom permission has been granted under this Act to fell, cut, remove or dispose of any tree, shall be bound to plant and tend two trees in place of every tree in the area, from where such tree has been felled, cut, removed or disposed by him under such permission:

Provided that the competent authority may for reason to be recorded in writing, permit lesser number of trees to be planted, or trees to be planted in any different area, or exempt any person from the obligation to plant or tend any tree.

8. Plantation of trees in blank area- (1) Where the Divisional Forest Officer is of opinion, on the basis of the report of a revenue officer, not below the rank of a Sub-Divisional Officer or a Horticulture Officer, not below the rank of a District Horticulture Officer or a Soil Conservation Officer not below the rank of Bhoomi Sanrakshan Adhikari or any forest officer not below the rank of Assistant Conservator of Forest, otherwise that trees should be planted in a blank area, he may issue a notice to owner, occupier or tenure-holder (hereinafter referred to as claimant) of such area to show-cause why trees should not be planted in such area as may be specified in such notice.

(2) The notice referred to in sub-section (1) shall be given in such form and shall contain such particulars and shall be served in such manner as may be prescribed.

(3) The Divisional Forest Officer may, after considering the cause, if any shown by the claimant, direct him to plant such number and class of trees as may be specified in the direction.

(4) Any person aggrieved from any direction given under sub-section (3) may within 30 days from the date of such direction, prefer an appeal to the Conservator of Forests concerned, whose decision shall be final.

9. Implementation of directions given under Section 7 and 8 - (1) Every person who is under an obligation to plant trees under Section 7 or to whom any direction has been given under Section 8 shall start preparatory work within ninety days, from the date of the permission or the date of receipt of direction, as the case may be, and shall plant the trees in accordance with such direction in the next following rainy season or within such extended time as the Divisional Forest Officer concerned may allow.

(2) In case of default by such person the Divisional Forest Officer may cause trees to be planted and may recover the cost of plantation from such person in the prescribed manner.



10. Penalty for felling or removal of trees in contravention of Section 4 -

Whoever fells or causes to be felled any standing tree, or cuts, removes or otherwise disposes of any fallen tree, in contravention of the provisions of Section 4, or contravenes any condition of any permission granted under this Act, shall be punished with imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both.

11. Offences by companies - (1) If the person committing an offence under this Act is a company, the company as well as every person incharge of and responsible to the Company for the conduct of its business at the time of the commission of the offence shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the Commission of such offence.

(2) Notwithstanding any-thing contained in sub-section (1) where an offence under this Act has been committed by a company and it is proved that the offence was committed with the consent or connivance of, or is attributable to any neglect on the part of any Managing Agent, Secretary, Treasurer, Director, Manager or other officer of the company shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation- For the purposes of this section:

(a) "company" means any body corporate and includes a firm or other association of individuals: and

(b) "director" in relation to a firm means a partner in the firm.

12. Forfeiture of timber- (1) Where any person is convicted of an offence under this Act any timber or the tree in respect of which an offence is committed and the implements used for felling such trees may be ordered by the Court to be forfeited to Government.

(2) Any timber forfeited under this section shall be disposed of by the competent authority in such manner as may be prescribed.

13. Power to arrest without warrant- (1) Any Forest Officer not below the rank of a Forest Ranger or police officer, not below the rank of a sub-Inspector, may without a warrant, arrest any person against whom there is reason to believe that he has been concerned in any offence under this Act:

Provided that in relation to the hill area the reference to Sub-Inspector in this sub-section shall be construed as a reference to Naib-Tehsildar.

(2) Every officer making an arrest under this section shall, without unnecessary delay and subject to the provisions of this Act as to release on bond, take or send the person arrested before the Magistrate having jurisdiction in the case, or to the officer-in-charge of the nearest police station.

(3) Any person arrested under this section shall be released on his executing a bond to appear, if and when so required, before the Magistrate having jurisdiction in the case.

14. Power of seize- (1) When there is reason to believe that any tree has been felled or cut or removed in contravention of the provisions of this Act, the wood of such tree, together with boat, vehicle, carrier or cattle, if any, used in such contravention may be seized by any Forest Officer not below the rank of a Forest Ranger or any police officer not below the rank of a Sub-Inspector or any other person empowered in this behalf by the State Government.

(2) Every seizure under this section shall be reported to the Magistrate having jurisdiction to try the offence on account of which the seizure has been made, and such timber, boat, vehicle, carrier or cattle shall, subject to the order of such Magistrate, be disposed of in the prescribed manner.

(3) Any Forest Officer or Police Officer who vexatiously and unnecessarily arrests or seizes any property on pretence of such property being liable to forfeiture under this Act shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to five hundred rupees or with both.

15. Power to compound offences- (1) The State Government may by notification authorise any officers to accept from any person against whom there is reason to believe that he has committed offence under this Act in respect of any tree other than a tree situate in a forest, grove or public-premises, such sum of money not exceeding ¹[ten thousand rupees] by way of composition for the offence which such person is suspected to have committed.

(2) On the payment of such sum of money to any such officer, the suspected person if in custody, shall be released and no further proceeding under this Act shall be taken against such person and notwithstanding anything contained in Section 14, such officer may on payment of such amount, not exceeding ²[ten thousand rupees] as he may in the circumstances of the case think fit, release the property seized under this Act.



16. Contravention of Act to be reported by certain officers- It shall be the duty of every Forest Officer, Lekhpal, Panchayat Secretary, Police Constable, Assistant Horticulture Inspector or Assistant Soil Conservation Inspector or any officer superior to them:

(a) to give immediate information coming to his knowledge, of any contravention

of Section 4 and of preparation to commit such contravention to the competent authority, and

(b) to take all reasonable measures in his power to prevent such contravention which he may know or have reason to believe that it is about or likely to be committed.

1. Substituted vide the U.P Protection of Trees (Amendment) Act, 2011 (U.P. Act No. 20 of 2011) (w.e.f. 23.09.2011).
2. Substituted vide the U.P Protection of Trees (Amendment) Act, 2011 (U.P. Act No. 20 of 2011) (w.e.f. 23.09.2011).

17. Award of penalty or confiscation not to interfere with other punishment-

The award of penalty or confiscation of any property under this Act shall not prevent the inflicting of any punishment to which the person affected thereby is liable under any order law.

18. Officers to be public servants- The officers exercising powers or discharging any duties or functions under this Act shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code.

19. Execution of order for payment of money- Any sum, including any amount for composition of an offence, the payment of which has been directed to be made by any person under this Act shall, without prejudice to any other mode of recovery under any law for the time being in force, be recoverable from him as an arrear of land revenue.

20. Bar of proceedings- No suit or proceedings shall lie against the State Government or against any person empowered to exercise power or to perform duties or discharge functions under this Act, for anything in good faith done or purporting to be done under this Act.

21. Exemption- Subject to such conditions, if any, as may be imposed, the State Government may, if it is considered necessary so to do in the public interest by notification in the Official Gazette, exempt any area or any species of trees from all or any of the provisions of this Act.

22. Provisions of this Act to be in addition to any other law for the time being in force- The provisions of the Act shall be in addition to and not in derogation of the provisions of any other law for the time being in force prohibiting or regulating the felling of trees.



- 23. Power of the State Government for preservation of trees-** (1) The State Government may in the interest of general public, declare by notification that any class of trees shall not be felled for such period as is specified in that notification.
(2) The management of such trees shall be regulated in the prescribed manner.
- 24. Power to make rules-** The State Government may by notification make rules to carry out the purposes of this Act.
[24-A. Transitory provision on the change of name of U.P. Act No. 45 of 1976- On and from the commencement of the Uttar Pradesh Protection of Trees in Rural and Hill Areas (Amendment) Act, 1998, any reference to the Uttar Pradesh Protection of Trees in Rural and Hill Areas Act, 1976, in any law or statutory instrument shall be construed as a reference to the Uttar Pradesh Protection of Trees Act, 1976]
- 25. Repeal and savings-** (1) The Uttar Pradesh Protection of Trees in Rural Areas Ordinance, 1976 (U.P. Ordinance No. 26 of 1976) is hereby repealed
(2) Notwithstanding such repeal anything done or any action taken under the aforesaid Ordinance shall be deemed to have been done or taken under this Act as if this Act were in force at all material times.

1. Ins. by U.P. Act 28 of 1998.



SCHEDULE-I
TIMBER TREES
[See Section 3(xi)]

| Sl.No. | Common Name | Botanical Name |
|--------|----------------------|---|
| 1 | 2 | 3 |
| 1. | Akhrot | Juglans regia |
| 2. | Arjun | Terminalia arjuna |
| 3. | Aam | Mangifera indica |
| 4. | Imli | Tamarindus indica |
| 5. | Kardhai | Anogeissus pendula |
| 6. | Kanju | Holoptelea integrifolia |
| 7. | Kusum | Schleichera trijuga |
| 8. | Kail | Pinus excelsa |
| 9. | Kharshu | Quercus Sernecarpifolia |
| 10. | Khair | Acacia catechu |
| 11. | Gutel | Trewia nudiflora |
| 12. | Dhau/Bakli | Anogeissus latifolia |
| 13. | Chandan | Santalum ablum |
| 14. | Chamkharik | Carpinus viminea |
| 15. | Chironji | Buchanania latifolia |
| 16. | Chir | Pinus roxburgii |
| 17. | Jamun | Sygyzium cumini |
| 18. | Dhak-Palas | Butea Monosperma (For Mirzapur, Varanasi, Banda and Jhansi districts only.) |
| 19. | Tuni | Cedrella Serrata |
| 20. | Tun | Cedrella Toona |
| 21. | Tendu | Diospiros tomentosa |
| 22. | Deodar | Cedrus Deodara |
| 23. | Neem | Azadirachta indica |
| 24. | Papri/Sansadu/Chikri | Buxus Sempervirens |
| 25. | Phaliyant | Quercus glauca |
| 26. | Bakain | Melia azedarach |
| 27. | Bahera | Terminalia belerica |
| 28. | Banj | Quercus incona |
| 29. | Mahua | Madhuca latifolia |
| 30. | Morinda | Abies pindrow |
| 31. | Moru | Quercus dilatata |
| 32. | Rai | Picea morinda |
| 33. | Rianj | Quercus Lanuginosa |
| 34. | Shisham | Dalbergia sissoo |



| | | |
|-----|-----------|----------------------|
| 35. | Salai | Boswellia serrata |
| 36. | Sagaon | Tactona grandis |
| 37. | Sal | Shorea robusta |
| 38. | Siris | Albizia species |
| 39. | Sain/Asna | Terminalia tomentosa |
| 40. | Semal | Salmalia melabarica |
| 41. | Harr | Terminalia chebula |
| 42. | Haldu | Adina cordifolia |

7



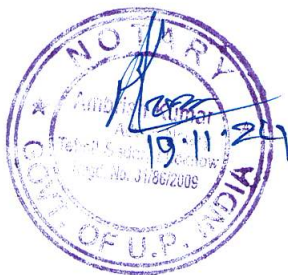
**SCHEDULE-II
FRUIT TREES
[See Section 3(xi)]**

| SI.No. 1 | Common Name 2 | Botanical Name 3 |
|-------------|--|--------------------------|
| 1. | Anar | Punica Granatum |
| 2. | Amrood | Psidium Guyava |
| 3. | Aroo | Prunus perrico |
| 4. | Aloobukhara | Prunus communis |
| 5. | Aam | Mangifera indica |
| 6. | Aonla | Embica officinale |
| 7. | Kathal | Artocarupus integrifolia |
| 8. | Khubani | Prunus armeniaca |
| 9. | Naspati | Pyrus communis |
| 10. | Narangi, Neebu, Malta, Mussammi, Santra | All varieties of citrus |
| 11. | Litchi | Nephelium litchi |
| 12. | Sharifa | Amona squemosa |
| 13. | Sev | Pyrus Malus |

**SCHEDULE-III
(FUEL Trees)
[See Section 3(xi)]**

Trees other than those specified in Schedules I and II.

7



¹[उत्तर प्रदेश ²[***] वृक्ष संरक्षण

अधिनियम, 1976

[उत्तर प्रदेश अधिनियम संख्या 45, 1976]

[19 नवम्बर, 1976]

उत्तर प्रदेश में [***] वृक्षों के निपातन और पुनः आरोपण के विनियमन की व्यवस्था करने के लिए अधिनियम-

भारत गणराज्य के सताइसवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है-

1. **संक्षिप्त नाम, विस्तार और प्रारम्भ-** (1) यह अधिनियम उत्तर प्रदेश वृक्ष संरक्षण अधिनियम, 1976 कहा जायेगा।
(2) इसका विस्तार सम्पूर्ण उत्तर प्रदेश में होगा।
(3) यह तुरन्त प्रवृत्त होगा।
2. **अधिनियम कतिपय क्षेत्र में लागू न होगा-** यह अधिनियम-
(क) आरक्षित और संरक्षित वन में स्थित वृक्षों पर;
(ख) किसी वन या वन भूमि में स्थित उन वृक्षों पर जिनके सम्बन्ध में उत्तर प्रदेश में अपनी प्रवृत्ति के सम्बन्ध में यथा संशोधित भारतीय वन अधिनियम, 1927 के अधीन कोई अधिसूचना प्रवृत्त हो;
⁴[(ग) छावनी क्षेत्र में स्थित वृक्षों पर]
3. **परिभाषाएं-** जब तक कि संदर्भ से अन्यथा अपेक्षित न हो, इस अधिनियम में-
(एक) " रिक्त क्षेत्र" का तात्पर्य पैमाइश में आधा हेक्टेयर या उससे अधिक के किसी भू-खण्ड से है (जिस पर खेती न होती हो), जिस पर पांच या उससे कम वृक्ष उगे हों;
(दो) " भूमि संरक्षण अधिकारी" का वही तात्पर्य होगा जो उत्तर प्रदेश भूमि एवं जल संरक्षण अधिनियम, 1963 में उसके लिए दिया गया है;
(तीन) " सक्षम प्राधिकारी" का तात्पर्य उस प्राधिकारी से है जिसे राज्य सरकार अधिसूचना द्वारा उन कर्तव्यों का पालन और शक्तियों का प्रयोग करने के लिए नियुक्त करे, जो इस अधिनियम द्वारा सक्षम प्राधिकारी पर आरोपित या उसे प्रदत्त है और इमारती लकड़ी वाले, फल वाले और अन्य वृक्षों के विभिन्न वर्गों के सम्बन्ध में और विभिन्न प्रयोजनों के लिए विभिन्न सक्षम प्राधिकारी नियुक्त किये जा सकते हैं;

1. उ0प्र0 असाधारण गजट में दिनांक 22 नवम्बर, 1976 में प्रकाशित हुआ जो राज्यपाल द्वारा 19 नवम्बर, 1976 को पास हुआ।
2. उ0प्र0 अधिनियम संख्या 28 सन् 1998 द्वारा शब्द "ग्रामीण और पर्वतीय क्षेत्रों" निकाल दिया गया।
3. उ0प्र0 अधिनियम संख्या 28 सन् 1998 द्वारा शब्द "ग्रामीण और पर्वतीय क्षेत्रों" निकाल दिया गया।
4. उ0प्र0 अधिनियम संख्या 28 सन् 1998 द्वारा प्रतिस्थापित।

- (चार) "प्रभागीय वन अधिकारी" का तात्पर्य किसी वन प्रभाग के प्रभारी और उस क्षेत्र पर अधिकारिता का प्रयोग करने वाले अधिकारी से है;
- (पाँच) सजातीय पद सहित " वृक्ष के निपातन" का तात्पर्य वृक्ष को काटने, गिराने, छाटने, टूठ करने या किसी अन्य रीति से क्षति पहुँचाने से है।
- (छः) "राजकीय उ॥कन" का तात्पर्य फल फूल या सब्जी उगान या वृक्षों का रोपण या पोषण करने के लिये प्रयुक्त केन्द्रीय या राज्य सरकार के भू-खण्ड से है, और इसमें केन्द्रीय या राज्य सरकार की बाग भूमि भी सम्मिलित है;
- (सात) " पर्वतीय क्षेत्र" का तात्पर्य जिला अल्मोडा, पिथौरागढ़, गढ़वाल, चमोली, टेहरी-गढ़वाल और उत्तरकाशी तथा जिला नैनीताल की पहाड़ी पट्टियों और देहरादून जिले की चकराता तहसील व मसूरी नगरपालिका क्षेत्र से है, परन्तु उसमें कोई छावनी क्षेत्र सम्मिलित नहीं है;
- (आठ) "खाता" और "खातेदार" का वही अर्थ होगा जो उत्तर प्रदेश जमींदार विनाश और भूमि व्यवस्था अधिनियम, 1950 ई में उनके लिये दिया गया है;



- (नौ) "सार्वजनिक भू- गृहादि" का वही अर्थ होगा जो उत्तर प्रदेश सार्वजनिक भू- गृहादि (अप्राधिकृत अध्यासियों की बेदखली) अधिनियम, 1972 में उसके लिये दिया गया है;
- (दस) "पुनरीक्षण प्राधिकारी" का तात्पर्य इस अधिनियम के अधीन पुनरीक्षण प्राधिकारी के रूप में राज्य सरकार द्वारा नियुक्त प्राधिकारी से है;
- (ग्यारह) "वृक्ष" का तात्पर्य किसी काष्ठीय वनस्पति से है, जिसकी शाखाओं का उदभव स्थान और अवलम्ब कोई स्कन्ध या निकाय है और जिसके स्कन्ध या निकाय का व्यास धरातल से तीस सेन्टीमीटर की ऊँचाई पर पाँच सेन्टीमीटर से कम नहीं है और ऊँचाई धरातल से एक मीटर से कम नहीं है, और क्रमशः पद "इमारती लकड़ी वाले वृक्ष" और "फल वाले वृक्ष" का तात्पर्य क्रमशः अनुसूची 1 और अनुसूची 2 में विनिर्दिष्ट जाति के वृक्ष से है;
- परन्तु राज्य सरकार अधिसूचना द्वारा अनुसूचियों में परिवर्द्धन या परिष्कार कर सकती है;
- (बारह) "नागर क्षेत्र का तात्पर्य पर्वतीय क्षेत्र से भिन्न किसी ऐसे क्षेत्र से है जो ¹[नगर महापालिका], नगरपालिका बोर्ड, नोटीफाइड एरिया कमेटी, टाउन एरिया कमेटी, छावनी बोर्ड या विकास प्राधिकरण की सीमा में सम्मिलित हो;
- (तेरह) इस अधिनियम में प्रयुक्त और उत्तर प्रदेश में अपनी प्रवृत्ति के सम्बन्ध में यथा संशोधित भारतीय वन अधिनियम, 1927 में परिभाषित, किन्तु इस अधिनियम में अपरिभाषित, "शब्द और पद" के वही अर्थ होंगे, जो उस अधिनियम में क्रमशः उनके लिये दिये गये हैं।

1. उ०प्र० अधिनियम संख्या 12 सन् 1994 द्वारा प्रतिस्थापित।

4. **वृक्ष के निपातन और अपनयन पर निर्बंधन-** इस अधिनियम या इसके अधीन बनाये गये नियमों में जैसी व्यवस्था है, उसके सिवाय, कोई व्यक्ति-
- (क) किसी भूमि पर, चाहे वह किसी खाते में सम्मिलित हो या न हो, खड़े किसी वृक्ष को नहीं गिरायेगा।
- (ख) उस वृक्ष से, जो बिल्कुल सूख गया है और किसी ऐसी भूमि पर किसी मानवीय साधन के बिना ही गिर गया है, भिन्न वृक्ष को नहीं काटेगा, नहीं हटायेगा और अन्य प्रकार से उसका निस्तारण नहीं करेगा।
5. **"वृक्ष के निपातन या अपनयन के लिए अनुज्ञा की प्रक्रिया-** (1) कोई व्यक्ति, जो किसी खड़े वृक्ष को गिराने या किसी गिरे हुये वृक्ष को काटने, हटाने या अन्य प्रकार से उसका निस्तारण करने के लिए हकदार है, ऐसे अधिकारी को ऐसे प्रपत्र में, जैसा राज्य सरकार द्वारा अधिसूचित किया जाए, ऐसे खड़े वृक्ष को गिराने या ऐसे किसी गिरे हुये वृक्ष को काटने, हटाने या अन्य प्रकार से उसका निस्तारण करने की अनुमति के लिये आवेदन-पत्र देगा और वह अधिकारी, जिसे ऐसा आवेदन पत्र दिया जाए, ऐसी जांच करने के पश्चात् जिसे वह उचित समझे, बीस दिन के भीतर आवेदन पत्र को अपनी रिपोर्ट के साथ सक्षम प्राधिकारी को अग्रसारित करेगा।
- (2) सक्षम प्राधिकारी उपधारा (1) के अधीन रिपोर्ट प्राप्त होने के दिनांक से पन्द्रह दिन के भीतर आवेदित अनुज्ञा देगा या उसे देने से इंकार उचित करेगा:
- परन्तु यदि सक्षम प्राधिकारी उपधारा (1) के अधीन दी गयी रिपोर्ट से सन्तुष्ट नहीं है तो वह ऐसी अग्रतर जाँच कर सकता है जैसी वह उचित समझे:
- परन्तु यह और कि आवेदक को सुनवाई का अवसर प्रदान किये बिना ऐसी अनुज्ञा देने से इंकार नहीं किया जायेगा:
- परन्तु यह भी कि यदि उस वृक्ष से किसी व्यक्ति या सम्पत्ति को खतरा है तो ऐसी अनुज्ञा देने से इंकार नहीं किया जायेगा:
- परन्तु यह भी कि ऐसे क्षेत्र के सिवाय जो राज्य सरकार द्वारा इस निमित्त अधिसूचित किया जाये, ऐसी अनुज्ञा किसी वृक्ष के निपातन के लिये इस दृष्टि से कि ईंधन, चारा, कृषि उपकरण या किसी अन्य घरेलू कार्य के प्रयोजनार्थ वास्तविक उपयोग के लिये उसकी लकड़ी या पत्ती को हस्तगत करना है, अपेक्षित नहीं होगी:
- परन्तु यह भी कि ऐसी अनुज्ञा के बिना ऐसी तात्कालिक कार्यवाही की जा सकती है जो किसी अवरोध या अप्रदूषण को हटाने के लिए या किसी खतरे को रोकने के लिये आवश्यक हो।
- (3) जहाँ सक्षम प्राधिकारी, उपधारा (2) के अधीन अनुज्ञा के लिए विनिर्दिष्ट समय के भीतर कोई विनिश्चय करने में असफल रहता है वहाँ यह समझा जायेगा कि आवेदित अनुज्ञा दे दी गयी है।
- (4) इस अधिनियम के अधीन दी गयी प्रत्येक अनुज्ञा ऐसी शर्त के अधीन होगी जैसा राज्य सरकार द्वारा समय-समय पर अधिसूचना द्वारा, विनिर्दिष्ट किया जाये, जिसके अन्तर्गत क्षेत्र में पुनरुत्पादन और वृक्षों के पुनः आरोपण को सुनिश्चित करने के लिये या अन्यथा प्रतिभति लेना भी है।



- ²6. **सक्षम प्राधिकारी के विनिश्चय के विरुद्ध अभ्यावेदन-** धारा 5 के अधीन सक्षम प्राधिकारी के विनिश्चय से व्यथित कोई व्यक्ति ऐसे विनिश्चय के दिनांक से तीस दिन के भीतर पुनरीक्षण प्राधिकारी को अभ्यावेदन कर सकता है और ऐसे अभ्यावेदन पर पुनरीक्षण प्राधिकारी का विनिश्चय अन्तिम होगा।

1. उ0प्र0 अधिनियम संख्या 12 सन् 2001 द्वारा धारा 5 व 6 प्रतिस्थापित जो अधिसूचना संख्या- 993/17-वि-1-एक(क)-5-2001, दिनांक 30.04.2001 उ0प्र0 असाधारण गजट भाग-1 खण्ड (क), दिनांक 30.04.2001 में प्रकाशित हुआ।
2. उ0प्र0 अधिनियम संख्या 12 सन् 2001 द्वारा धारा 5 व 6 प्रतिस्थापित जो अधिसूचना संख्या- 993/17-वि-1-एक(क)-5-2001, दिनांक 30.04.2001 उ0प्र0 असाधारण गजट भाग-1 खण्ड (क), दिनांक 30.04.2001 में प्रकाशित हुआ।

7. **वृक्षारोपण का दायित्व-** प्रत्येक व्यक्ति जिसे इस अधिनियम के अधीन किसी वृक्ष को गिराने, काटने, हटाने या निस्तारित करने की अनुज्ञा दी गई है, उस क्षेत्र में, जहाँ ऐसी अनुज्ञा के अधीन उसने ऐसे वृक्ष को गिराया है, काटा है, हटाया है या निस्तारित किया है, प्रत्येक वृक्ष के स्थान पर दो वृक्षों के आरोपण और परिपोषण के लिए बाध्य होगा:

परन्तु सक्षम प्राधिकारी उन काराणों से, जो अभिलिखित किये जायेंगे, कम संख्या में वृक्षारोपण करने या किसी अन्य क्षेत्र में वृक्षारोपण करने की अनुज्ञा दे सकता है, या किसी व्यक्ति को वृक्ष के आरोपण या परिपोषण के दायित्व से मुक्त कर सकता है।

8. **रिक्त क्षेत्र में वृक्षारोपण- (1)** जहाँ परगना अधिकारी से अनिम्न श्रेणी के किसी राजस्व अधिकारी या जिला उद्यान अधिकारी से अनिम्न श्रेणी के किसी उद्यान अधिकारी, या भूमि संरक्षण अधिकारी से अनिम्न श्रेणी के किसी भूमि संरक्षण अधिकारी या सहायक अरण्यपाल से अनिम्न श्रेणी के किसी वन अधिकारी की आख्या के आधार पर या अन्य प्रकार से प्रभागीय वन अधिकारी की यह राय हो कि किसी रिक्त क्षेत्र में वृक्षारोपण किया जाना चाहिए, वहाँ वह ऐसे क्षेत्र के स्वामी, अध्यासी या खातेदार को (जिसे आगे अभ्यर्थी कहा गया है) यह कारण बताने का नोटिस जारी कर सकता है कि क्यों न ऐसे क्षेत्र में, जो ऐसी नोटिस में विनिर्दिष्ट हो, वृक्षारोपण किया जाय।

(2) उपधारा (1) में निर्दिष्ट नोटिस ऐसे प्रपत्र में दी जायेगी और उसमें ऐसे ब्योरे होंगे और वह ऐसी रीति से तामील की जायेगी जो विहित की जाय।

(3) प्रभागीय वन अधिकारी अभ्यर्थी द्वारा बताये गये कारण पर, यदि कोई हो, विचार करने के पश्चात् उसे उतनी संख्या में और उस वर्ग के वृक्षों को लगाने का निदेश दे सकता है, जो निदेश में विनिर्दिष्ट हो।

(4) उपधारा (3) के अधीन दिये गये किसी निदेश से व्यथित कोई व्यक्ति ऐसे निदेश के दिनांक से तीस दिन के भीतर सम्बद्ध अरण्यपाल को अपील कर सकता है, जिसका विनिश्चय अन्तिम होगा।

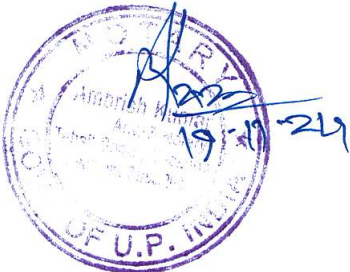
9. **धारा 7 और 8 के अधीन दिये गये निदेशों का कार्यान्वयन-(1)** प्रत्येक व्यक्ति जिसका धारा 7 के अधीन वृक्षारोपण का दायित्व है या जिसे धारा 8 के अधीन कोई निदेश दिया गया है, यथास्थिति अनुज्ञा के दिनांक से या निर्देश की प्राप्ति के दिनांक से नब्बे दिन के भीतर प्रारम्भिक कार्य शुरू कर देगा, और आगामी वर्षा ऋतु में या ऐसे विस्तारित समय के भीतर, जैसा सम्बद्ध प्रभागीय वन अधिकारी अनुमति दें, ऐसे निदेशों के अनुसार वृक्षारोपण करेगा।

(2) ऐसे व्यक्ति द्वारा व्यतिक्रम करने की स्थिति में प्रभागीय वन अधिकारी वृक्षारोपण करा सकता है और ऐसे व्यक्ति से वृक्षारोपण की लागत विहित रीति से वसूल कर सकता है।

10. **धारा 4 का उल्लंघन करते हुए वृक्ष के निपातन या अपनयन के लिए शास्ति-** जो कोई भी धारा 4 के उपबन्धों का उल्लंघन करते हुए किसी खड़े वृक्ष को गिराता है या गिराने देता है, या किसी गिरे हुये वृक्ष को काटता है, हटाता है या अन्यथा निस्तारित करता है या इस अधिनियम के अधीन दी गई किसी अनुज्ञा की किसी शर्त का उल्लंघन करता है, उसे कारावास का, जो छः मास तक हो सकता है, या जुर्माने का, जो एक हजार रूपये तक हो सकता है, या दोनों का दण्ड दिया जायेगा।

11. **कम्पनियों द्वारा अपराध-(1)** यदि इस अधिनियम के अधीन किसी अपराध को करने वाला व्यक्ति कोई कम्पनी हो तो वह कम्पनी और अपराध करने के समय उस कम्पनी के कार्य संचालन का प्रभारी और उसके लिए कम्पनी के प्रति उत्तरदायी प्रत्येक व्यक्ति उस अपराध के लिए अपराधी माना जायेगा और तदनुसार कार्यवाही किये जाने और दण्ड दिये जाने का भागी होगा:

परन्तु इस उपधारा की किसी बात से कोई ऐसा व्यक्ति इस अधिनियम में उपबन्धित किसी दण्ड का भागी नहीं होगा, यदि वह यह साबित कर दे कि अपराध उसकी जानकारी के बिना किया गया था या उसने इस अपराध के किये जाने को रोकने के लिए सभी सम्यक तत्परता बरती थी।



- (2) उपधारा (1) में किसी बात के होते हुए भी, जबकि इस अधिनियम के अधीन कोई अपराध किसी कम्पनी ने किया हो और यह साबित हो जाय कि वह अपराध उस कम्पनी के किसी प्रबन्ध अधिकर्ता, सचिव, कोषाध्यक्ष, निदेशक, प्रबन्धक या अन्य अधिकारी की सम्मति या मौनानुकूलता से किया गया है या अपेक्षाजनित है तो वह प्रबन्ध अधिकर्ता, सचिव, कोषाध्यक्ष, निदेशक, प्रबन्धक या अन्य अधिकारी भी उस अपराध के लिये अपराधी माना जायेगा और तदनुसार कार्यवाही किये जाने और दण्ड दिये जाने का भागी होगा।
स्पष्टीकरण- इस धारा के प्रयोजनों के लिए-
- (क) "कम्पनी" का तात्पर्य किसी निगमित निकाय से है और इसके अन्तर्गत कोई फर्म या व्यक्तियों का अन्य समुदाय भी है; और
- (ख) "निदेशक" का, किसी फर्म के सम्बन्ध में, तात्पर्य उस फर्म के भागीदार से है।
12. **इमारती लकड़ी का समपहरण-** (1) जहाँ कोई व्यक्ति इस अधिनियम के अधीन किसी अपराध के लिए सिद्ध दोष ठहराया जाए, वहाँ न्यायालय कोई इमारती लकड़ी या वृक्ष जिसके सम्बन्ध में अपराध किया गया हो और ऐसे वृक्ष को गिराने में प्रयुक्त उपकरणों को सरकार के प्रति समपहत किये जाने का आदेश दे सकता है।
- (2) इस धारा के अधीन समपहत किसी इमारती लकड़ी को सक्षम प्राधिकारी ऐसी रीति से निस्तारित करेगा, जो विहित की जाय।
13. **बिना वारन्ट के गिरफ्तार करने की शक्ति-** (1) वनराजिक से अनिम्न श्रेणी का कोई वन अधिकारी या सब इंस्पेक्टर से अनिम्न श्रेणी का कोई पुलिस अधिकारी, किसी व्यक्ति को, जिसके विरुद्ध यह विश्वास करने का कारण हो कि वह इस अधिनियम के अधीन किसी अपराध से सम्बन्धित है, बिना वारन्ट के गिरफ्तार कर सकता है।
परन्तु पर्वतीय क्षेत्र के सम्बन्ध में इस धारा में सब- इंस्पेक्टर के प्रति निर्देश का अर्थ इस प्रकार किया जायेगा मानो वह नायब तहसीलदार के प्रति निर्देश है।
- (2) इस धारा के अधीन गिरफ्तारी करने वाला प्रत्येक अधिकारी, बिना आवश्यक विलम्ब किये, और बन्ध-पत्र पर छोड़े जाने के सम्बन्ध में इस अधिनियम के उपबन्धों के अधीन रहते हुए, गिरफ्तार व्यक्ति को उस मामले में अधिकारिता रखने वाले मजिस्ट्रेट या निकटतम थाने के प्रभारी अधिकारी के समक्ष ले जायेगा या भिजवायेगा।
- (3) इस धारा के अधीन गिरफ्तार किसी व्यक्ति को उसके द्वारा, मामले में अधिकारिता रखने वाले मजिस्ट्रेट के समक्ष, जब कभी आवश्यक हो उपस्थित होने के लिए, बन्ध- पत्र निष्पादित किये जाने पर, छोड़ दिया जायेगा।
14. **अभिग्रहण करने की शक्ति-**(1) जब यह विश्वास करने का कारण हो कि कोई वृक्ष इस अधिनियम के उपबन्धों का उल्लंघन करते हुए गिराया, काटा या हटाया गया है तो ऐसे वृक्ष का लकड़ी के साथ-साथ ऐसे उल्लंघन में प्रयुक्त नाव, गाड़ीवाहक या पशु भी, यदि कोई हो, वनराजिक से अनिम्न पद के किसी वन अधिकारी या सब इंस्पेक्टर के पद से अनिम्न श्रेणी के किसी पुलिस अधिकारी या राज्य सरकार द्वारा इस निमित्त शक्ति सम्पन्न किसी व्यक्ति द्वारा, अभिग्रहीत किया जा सकता है।
- (2) इस धारा के अधीन प्रत्येक अभिग्रहण की आख्या उस अपराध पर, जिसके कारण अभिग्रहण किया गया है, विचार करने के लिये अधिकारिता रखने वाले मजिस्ट्रेट को दी जायेगी, और ऐसी इमारती लकड़ी, नाव गाड़ीवाहक या पशु का निस्तारण, ऐसे मजिस्ट्रेट के आदेश के अधीन रहते हुए, विहित रीति से किया जायेगा।
- (3) कोई वन अधिकारी या पुलिस अधिकारी, जो तंग करने के लिये या अनावश्यक रूप से किसी व्यक्ति को गिरफ्तार करता है या किसी सम्पत्ति का अभिग्रहण इस ब्याज से करता है कि ऐसी सम्पत्ति इस अधिनियम के अधीन समपहरण योग्य है, वह कारावास से ऐसी अवधि के लिये जो छः मास तक हो सकती है या जुर्माने से जो पांच सौ रुपये तक हो सकता है या दोनों से दण्डनीय होगा।
15. **अपराधों का प्रशमन कराने की शक्ति-** (1) राज्य सरकार, अधिसूचना द्वारा, किसी अधिकारी को, किसी ऐसे व्यक्ति से, जिसके विरुद्ध यह विश्वास करने का कारण है कि उसने किसी वन, बाग या सार्वजनिक भू- गृहादि में स्थित वृक्ष से भिन्न किसी वृक्ष के सम्बन्ध में इस अधिनियम के अधीन अपराध किया है, ऐसी धनराशि, जो ¹[दस हजार रुपये] से अधिक न हो, उस अपराध के लिये प्रशमन के रूप में स्वीकार करने के लिए प्राधिकृत कर सकती है जिसके बारे में यह विश्वास है कि ऐसे व्यक्ति ने उसे किया है।
- (2) किसी ऐसे अधिकारी को ऐसी धनराशि का भुगतान करने पर, संदिग्ध व्यक्ति को, यदि वह अभिरक्षा में है, छोड़ दिया जायेगा और ऐसे व्यक्ति के विरुद्ध इस अधिनियम के अधीन कोई अग्रतर कार्यवाही नहीं की जायेगी और धारा 14 में किसी बात के होते हुए भी, ऐसा अधिकारी, ऐसी राशि का, जो ²[दस हजार रुपये] से अधिक न हो जिसे वह मामले की परिस्थितियों में उचित समझे, भुगतान करने पर इस अधिनियम के अधीन अभिग्रहीत सम्पत्ति को छोड़ सकता है।



16. **अधिनियम के उल्लंघन की आख्या कतिपय अधिकारियों द्वारा दी जायेगी-** प्रत्येक वन अधिकारी, लेखपाल, पंचायत सचिव, पुलिस-कांस्टेबिल, सहायक उद्यान-निरीक्षक या सहायक भूमि संरक्षण निरीक्षक या उनसे वरिष्ठ किसी अधिकारी का कर्तव्य होगा कि वह-
- (क) धारा 4 के किसी उल्लंघन की या ऐसा उल्लंघन किये जाने की तैयारी की सूचना, जो उसकी जानकारी में आये, तुरन्त सक्षम अधिकारी को दे, और
- (ख) ऐसे उल्लंघन को, जिसे वह जानता हो या जिसके बारे में उसे यह विश्वास करने का कारण हो कि वह किया जाने वाला है या जिसके किये जाने की सम्भावना है, रोकने के लिये समस्त युक्तियुक्त उपाय करे, जो उसकी शक्ति में है।
17. **शास्ति देने या अधिहरण से अन्य दण्ड दिये जाने में हस्तक्षेप नहीं होगा-** इस अधिनियम के अधीन शास्ति या किसी सम्पत्ति का अधिहरण, कोई दण्ड देने को नहीं रोकेगा जिसके लिये उससे प्रभावित व्यक्ति किसी अन्य विधि के अधीन दण्डनीय है।
18. **अधिकारी लोक सेवक होंगे-** इस अधिनियम के अधीन शक्ति का प्रयोग या किसी कर्तव्य का पालन या कृत्य का निर्वहन करने वाले अधिकारी भारतीय दण्ड संहिता की धारा 21 के अर्थान्तर्गत लोक-सेवक समझे जायेंगे।
19. **धनराशि के भुगतान के लिए आदेश का निष्पादन-** कोई धनराशि, जिसमें किसी अपराध के प्रशमन के लिये कोई राशि भी सम्मिलित है, जिसे इस अधिनियम के अधीन किसी व्यक्ति द्वारा भुगतान किये जाने के लिये निदेश दिया गया हो, उस समय प्रवृत्त किसी विधि के अधीन वसूली की किसी अन्य रीति पर प्रतिकूल प्रभाव डाले बिना, उससे भू-राजस्व की बकाया की भांति वसूल की जायेगी।

1. उ0प्र0 अधिनियम संख्या- 20 सन् 2011 द्वारा प्रतिस्थापित।

2. उ0प्र0 अधिनियम संख्या- 20 सन् 2011 द्वारा प्रतिस्थापित।

20. **कार्यवाहियों पर रोक-** इस अधिनियम के अधीन सद्भावना से किये गये या किया हुआ तात्पर्यित किसी कार्य के लिए राज्य सरकार या इस अधिनियम के अधीन शक्ति का प्रयोग या कर्तव्य का पालन या कृत्य का निर्वहन करने के लिए शक्ति सम्पन्न किसी व्यक्ति के विरुद्ध, कोई वाद या कार्यवाही नहीं की जा सकेगी।
21. **छूट-** ऐसी शर्तों के अधीन, यदि कोई हो, जो आरोपित की जायें, रहते हुए राज्य सरकार, यदि लोक हित में ऐसा करना आवश्यक समझा जाय, सरकारी गजट में अधिसूचना द्वारा किसी क्षेत्र को या वृक्षों की किसी जाति को इस अधिनियम के समस्त या किसी उपबन्ध से छूट दे सकती है।
22. **इस अधिनियम के उपबन्ध उस समय प्रवृत्त किसी अन्य विधि के अतिरिक्त होंगे-** इस अधिनियम के उपबन्ध, वृक्ष गिराने को प्रतिषिद्धि या विनियमित करने के लिये उस समय प्रवृत्त किसी विधि के उपबन्धों के अतिरिक्त होंगे न कि उनका अल्पीकरण करेंगे।
23. **वृक्षों के परिरक्षण के लिये राज्य सरकार की शक्ति-(1)** राज्य सरकार, जन साधारण के हित में, अधिसूचना द्वारा यह घोषणा कर सकती है कि वृक्षों का कोई वर्ग ऐसी अवधि तक नहीं गिराया जायेगा जैसी उस अधिसूचना में विनिर्दिष्ट है।
(2) ऐसे वृक्षों का प्रबन्ध विहित रीति से विनियमित किया जायेगा।
24. **नियम बनाने की शक्ति-** राज्य सरकार, अधिसूचना द्वारा इस अधिनियम के प्रयोजनों को कार्यान्वित करने के लिए, नियम बना सकती है।

1[24- क. उत्तर प्रदेश अधिनियम संख्या 45, सन् 1976 के नाम के परिवर्तन पर संक्रमणकालीन उपबन्ध- उत्तर प्रदेश ग्रामीण और पर्वतीय क्षेत्र में वृक्ष संरक्षण (संशोधन) अधिनियम, 1998 के प्रारम्भ के दिनांक को और किसी विधि या परिनियत संलेख में उत्तर प्रदेश ग्रामीण और पर्वतीय क्षेत्र में वृक्ष संरक्षण अधिनियम, 1976 के प्रति किसी निर्देश को उत्तर प्रदेश वृक्ष संरक्षण अधिनियम, 1976 के प्रति निर्देश समझा जायेगा।

1. अधिसूचना संख्या 1425/सत्रह वि-1-1-(क) 21/1998 लखनऊ, दिनांक 29.07.1999 द्वारा बढ़ाया गया।

25. **निरसन तथा अपवाद-(1)** उत्तर प्रदेश ग्रामीण क्षेत्र में वृक्ष संरक्षण अध्यादेश, 1976 एतद्वारा निरसित किया जाता है।
(2) ऐसे निरसन के होते हुए उक्त अध्यादेश के अधीन किया गया कोई कार्य या की गई कोई कार्यवाही इस अधिनियम के अधीन किया गया कार्य या की गई कार्यवाही समझी जायेगी मानो यह अधिनियम समस्त सारवान समय पर प्रवृत्त था।



अनुसूची-एक
इमारती लकड़ी वाले वृक्ष [धारा 3 (ग्यारह) देखिए]

| क्र०सं० | सामान्य नाम | वनस्पति शास्त्रानुसार नाम |
|---------|-------------------|--|
| 1 | अखरोट | जुगलैसरिजिया |
| 2 | अर्जुन | टर्मिनलिया अरजुन |
| 3 | आम | मैंगीफेरा इण्डिका |
| 4 | इमली | टमारिनडस इण्डिका |
| 5 | करधई | ऐनोगाइसिस पेनडुला |
| 6 | कंजु | होल्प-टीलिया इन्टेग्रिफोलिया |
| 7 | कुसुम | स्लाईचेरा त्रिजुगा |
| 8 | केल | पाइनस एक्सलसा |
| 9 | खरशू | क्यूरक्स सैमीकरपीफोलिया |
| 10 | खैर | एकेशिया कटेशू |
| 11 | गूटेल | टीविया नूडीलोरा |
| 12 | धाऊ/वकली | एनोगाइसिस लैटीफोलिया |
| 13 | चन्दन | सन्टालम एलबम |
| 14 | चमखरिक | करपिनस विमीनिया |
| 15 | चिरौंजी | बुचनेनिया लैटिफोलिया |
| 16 | चीड | पाइनस राक्सवरगाई |
| 17 | जामुन | साइजीयम क्युमिन |
| 18 | ढाक/पलास | ब्यूटिया मोनसपरमा (केवल मिर्जापुर, वाराणसी, बांदा और झांसी जिलों के लिए) |
| 19 | तूनी | सिड्रेला सेरटा |
| 20 | तून | सिड्रेला तूना |
| 21 | तेन्दू | डायस पायरेस टोर्मेन्टोसा |
| 22 | देवदार | सीडस दिओदारा |
| 23 | नीम | अजेडिरेक्टा इण्डिका |
| 24 | पपरी/सन्सदू/चिकडी | बोक्सस सिमपरविरैन्स |
| 25 | फलियांट | क्वेरकस ग्लोना |
| 26 | बकाइन | मेलिया एजेडरेक |
| 27 | बहेडा | टर्मिनलिया बैलिरिका |
| 28 | बांच | क्यूरकस इनकाना |
| 29 | महुआ | मधुका लैटिफोलिया |
| 30 | मोरिन्डा | ऐबीज पिन्डरू |
| 31 | मोरू | क्यूरसकस डाइलेटा |
| 32 | राय | पीरिसया मोरिण्डा |
| 33 | रियांज | केकरकस लेनीजीनोसा |
| 34 | शीशम | डलबर्जिया सिसू |
| 35 | सलई | बौसबेलिया सेरेटा |
| 36 | सागौन | टैक्टोना ग्रेन्डिस |
| 37 | साल | सोरिया रोबस्टा |
| 38 | सिरिस | एल्बिजिया स्पेसिज |
| 39 | सई/आसना | टर्मिनोलिया टोर्मेन्टोसा |
| 40 | सेमल | सलमेलिया मेलाबरिका |
| 41 | हरं | टर्मिनलिया चेबुला |
| 42 | हल्दू | ऐडीन कार्डिफोलिया |



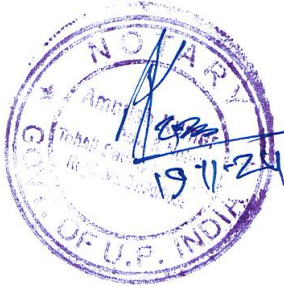
अनुसूची-दो
फल वाले वृक्ष
[(धारा 3 (ग्यारह) देखिए)]

| क्र०सं० | सामान्य नाम | वनस्पति शास्त्रानुसार नाम |
|---------|---|---------------------------|
| 1 | अनार | पुनिका ग्रेन्टम |
| 2 | अमरूद | पैसीडियम गाँवा |
| 3 | आड़ू | प्रूनस परसिको |
| 4 | आलू बुखारां | प्रूनस कम्युनिस |
| 5 | आम | मैंगीफेरा इण्डिका |
| 6 | आंवला | एम्बेलिका आफ्सीसेनेल |
| 7 | कटहल | अरटोकारपस इन्टिग्रिफोलिया |
| 8 | खुबानी | प्रूनस एरमैनाइका |
| 9 | नाशपाती | प्रूरस कम्युनिस |
| 10 | नारंगी, नींबू, माल्टा, मुसम्मी, सन्तरा | सभी तरह के सितरस |
| 11 | लीची | नेफेलियम लिची |
| 12 | शरीफा | एनीनास्क्यूमोसा |
| 13 | सेब | प्रूरस मेलस |

अनुसूची-तीन
ईधन वाले वृक्ष
[(धारा 3 (ग्यारह) देखिए)]

अनुसूची एक और दो में विनिर्दिष्ट वृक्षों से भिन्न वृक्ष

7



ANNEXURE-4

संख्या-3249/81-2-2022-172जी/2014टीसी-1

प्रेषक,

आशीष तिवारी,
सचिव,
उ०प्र० शासन।

सेवा में,

1. प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ०प्र० लखनऊ।
2. प्रबन्ध निदेशक, उ०प्र० वन निगम, लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-2 लखनऊ, दिनांक // नवम्बर, 2022
विषय- भारतीय राष्ट्रीय राजमार्ग तथा भारतीय रेल की विभिन्न परियोजनाओं में बाधक वृक्षों के पातन के सम्बन्ध में।

महोदय,

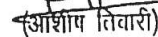
उपर्युक्त विषयक शासन के पत्र संख्या-2835/81-2-2022-172 जी/2014 टीसी-1, दिनांक 03.10.2022(छायाप्रति संलग्न) का कृपया सन्दर्भ ग्रहण करने का कष्ट करें।

2- अवगत कराना है कि उक्त शासनादेश दिनांक 03.10.2022 द्वारा विकास परियोजनाओं में त्वरित गति प्रदान किये जाने हेतु भारतीय राष्ट्रीय राजमार्ग तथा भारतीय रेल की विभिन्न परियोजनाओं में बाधक वृक्षों के कटान का कार्य सम्बन्धित प्रयोक्ता एजेन्सी को इस प्रतिबन्ध के अधीन दिया गया है कि वृक्षों के कटान से सम्बन्धित कार्य उ०प्र० वन निगम की देख-रेख में किया जायेगा। सड़क मार्ग/रेल मार्ग के चौड़ीकरण/सुदृढीकरण हेतु भारत सरकार/राज्य सरकार द्वारा लगायी गई शर्तें यथावत रहेंगी।

3- प्रदेश के विकासात्मक कार्य में सड़क निर्माण/चौड़ीकरण/सुदृढीकरण का कार्य लोक निर्माण विभाग, उत्तर प्रदेश द्वारा किया जा रहा है। लोक निर्माण विभाग, उ०प्र० एक शासकीय संस्था है।

4- अतः उक्त संबंध में मुझे यह कहने का निदेश हुआ है कि भारतीय राष्ट्रीय राजमार्ग तथा भारतीय रेल की ही भाँति लोक निर्माण विभाग, उ०प्र० की विभिन्न परियोजनाओं में बाधक वृक्षों के कटान का कार्य सम्बन्धित प्रयोक्ता एजेन्सी को इस प्रतिबन्ध के अधीन दिया जाता है कि वृक्षों के कटान से सम्बन्धित कार्य उ०प्र० वन निगम की देखरेख में किया जायेगा। सड़क मार्ग/रेल मार्ग के चौड़ीकरण/सुदृढीकरण हेतु भारत सरकार/राज्य सरकार द्वारा लगायी गई शर्तें यथावत रहेंगी।
संलग्नक-यथोक्त।

भवदीय,

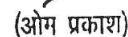

(आशीष तिवारी)
सचिव।

संख्या एवं दिनांक तदैव।

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित -

1. सचिव, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, सड़क परिवहन और राजमार्ग मंत्रालय, नई दिल्ली।
2. सचिव, भारतीय रेल मंत्रालय, भारत सरकार, नई दिल्ली।
3. प्रमुख सचिव, लोक निर्माण विभाग, उ०प्र० शासन।
4. मुख्य वन संरक्षक/नोडल अधिकारी, उ०प्र० लखनऊ।
5. गार्ड फाईल।

आज्ञा से,


(ओम प्रकाश)
अनु सचिव।



ANNEXURE-5



कार्यालय प्रभागीय लौगिंग प्रबन्धक, उत्तर प्रदेश वन निगम
पॉकेट-बी 267, सैक्टर-प्रथम शताब्दीनगर, मेरठ ।

E-mail- Id- dlmmce@upfc.in

पत्रांक 1450 / कावेंड मार्ग /
सेवा में,

दिनांक 14/11/2024

प्रभागीय निदेशक
सामाजिक वानिकी वन प्रभाग
मेरठ ।

ई-मेल

विषय- चौधरी चरण सिंह कावेंड मार्ग दाँयी पटरी मार्ग निर्माण के सम्बन्ध में ।
सन्दर्भ- 1. इस कार्यालय का पत्रांक 1443 / दिनांक 13.11.24 ।
2. अधिशासी अभियन्ता निर्माण खण्ड लोक निर्माण विभाग मेरठ का पत्रांक 1847 / दिनांक 14.11.24 ।

महोदय,

निवेदन है कि इस कार्यालय के सन्दर्भित क्रमांक-01 तथा लो0नि0वि0 मेरठ के सन्दर्भित क्रमांक-02 द्वारा प्रेषित की गयी आख्या/प्रमाण पत्र से उत्तर प्रदेश वन निगम सहमत होकर निम्नलिखित प्रमाण पत्र महोदय की सेवा सादर प्रेषित है ।

// प्रमाण पत्र //

"प्रमाणित किया जाता है कि मेरठ/मुजफ्फरनगर/गाजियाबाद वन प्रभागों के अन्तर्गत चौधरी चरण सिंह कावेंड मार्ग गंग नहर की दायी पटरी के नव निर्माण कार्य में बाधक/आवंटित छपानशुदा वृक्षों का लोक निर्माण विभाग द्वारा सक्षम स्तर से प्राप्त की गयी स्वीकृति 20 मी0 एवं वास्तविक आवश्यकतानुसार 15 से 20 मी0 चौड़ाई की अनुमन्य सीमा के अन्तर्गत स्वयं के व्यय तथा उनके द्वारा नामित मेट/श्रमिकों तथा प्रतिनिधियों/कार्मिकों की उपस्थिति में वन निगम की देख-रेख में वृक्षों का पातन कार्य हुआ है ।"

भवदीय,

प्रभागीय लौगिंग प्रबन्धक
उत्तर प्रदेश वन निगम, मेरठ ।





कार्यालय अधिशासी अभियन्ता

निर्माण खण्ड, लो0नि0वि0, मेरठ

E-mail- cdpwdmeerut@gmail.com



पत्रांक:- 1847 / कांवड नहर पटरी (सायी) / एन0जी0टी0

दिनांक:- 14 / 11 / 2024

सेवा में,

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
मेरठ।

विषय:- चौधरी चरण सिंह कावड़ मार्ग दांयी पटरी मार्ग निर्माण के सम्बन्धमें।
सन्दर्भ:- आपका पत्रांक-2036 / 14-1 दिनांक 13.11.2024
महोदय,

कृपया उपरोक्त विषयक सन्दर्भित पत्र के क्रम में बिन्दुवार आख्या निम्न प्रकार है:-

| | | |
|--------------|--|--|
| बिन्दु सं0-1 | Tree Enumeration with respect to Tree Protection Act 1976. | वन विभाग से सम्बन्धित है। |
| बिन्दु सं0-2 | No. of Tree/sapling to be cut | जनपद मुजफ्फरनगर, मेरठ एवं गाजियाबाद में कांवड मार्ग दांयी पटरी निर्माण हेतु वन विभाग एवं लोक निर्माण विभाग द्वारा संयुक्त रूप से मार्ग संरेखण (20 मीटर चौड़ाई) में आ रहे बाधक वृक्षों/पौधों की गणना के उपरान्त फरवरी 2021 में परिवेश पोर्टल पर वन संरक्षण अधिनियम 1980 के अन्तर्गत अनुमति हेतु आवेदन किया गया। जिसके क्रम में कुल 112722 वृक्ष/पौधों के पातन हेतु भारत सरकार पर्यावरण एवं जलवायु परिवर्तन मंत्रालय द्वारा पत्र संख्या-08बी0/यू0पी0/06/221 / 2021/एफ0सी0/930 दिनांक 28.02.2023 के माध्यम से अनुमति प्रदान की गयी है, जिसमें 0 से 30 सेमी0 Girth के कुल 78946 एवं 30 सेमी0 Girth से अधिक कुल 33776 वृक्ष हैं। वर्तमान में वन विभाग द्वारा वृक्षों का छपान कर लॉट वन निगम को प्रेषित किये गये हैं। उ0प्र0 शासन के पत्र सं0-3249/81-2-2022-172जी0/2014टी0सी0-1 दिनांक 11.11.2023 जिसमें उल्लेख किया गया है कि "भारतीय राष्ट्रीय राजमार्ग तथा भारतीय रेल की ही भांती, लो0नि0वि0, उ0प्र0 की विभिन्न परियोजना में बाधक वृक्षों के कटान का कार्य सम्बन्धित परियोक्ता एजेन्सी को इस प्रतिबन्ध के अधीन दिया जाता है कि वृक्षों के कटान से सम्बन्धित कार्य उ0प्र0 वन निगम की देख-रेख में किया जायेगा" जिसमें अभी तक 25412 वृक्षों का छपान के सापेक्ष मार्ग संरेखण में आ रहे 17607 वृक्ष का पातन वन निगम की देख-रेख में किया गया। इसके अतिरिक्त पूर्व गणना के अनुसार मार्ग संरेखण में आने वाले पौधों का पातन का कार्य भी वन निगम की देख-रेख में किया गया है। वर्तमान में कार्य स्थल की वास्तविक आवश्यकतानुसार 15 से 20 मीटर चौड़ाई में बाधक वृक्ष/पौधों का पातन किया गया है। मार्ग निर्माण में अवशेष बाधक वृक्ष/पौधों के पातन के सम्बन्ध में अवगत कराना है कि दिनांक 09.8.2024 से लोक निर्माण विभाग द्वारा पातन का कार्य नहीं किया गया है। जिस कारण बाधक अवशेष वृक्षों का लॉट वन विभाग द्वारा वन निगम को प्रेषित नहीं किया गया है। वास्तविक वृक्षों/पौधों के पातन की संख्या कुल 112722 वृक्ष/पौधों की संख्या के अन्तर्गत रहेगी। |

क्रमश:-2



| | | |
|-----------------|---|--|
| विन्दु सं०-३ | Statement of trees cut beyond 15/20 Meters & if yes, person Responsible. | चौधरी चरण सिंह कावड़ मार्ग दांयी पटरी के नवनिर्माण कार्य में बाधक वृक्षों का पातन वन निगम की देख-रेख 20 मी० की अनुमन्य सीमा के अन्तर्गत ही कराया गया है। प्रमाण पत्र की छायाप्रति संलग्न है। |
|-----------------|---|--|

संलग्न:-उपरोक्तानुसार।



अधिशाली अभियन्ता
निर्माण खण्ड-१, लो०नि०वि०,
मुजफ्फरनगर।



अधिशाली अभियन्ता
निर्माण खण्ड, लो०नि०वि०,
मेरठ।




अधिशाली अभियन्ता
निर्माण खण्ड-२, लो०नि०वि०,
गाजियाबाद।





प्रमाण पत्र


प्रमाणित किया जाता है कि चौधरी धरण सिंह काण्ड मार्ग गंग नहर की दायी पटरी के नव निर्माण कार्य में बाधक पृथो का पातन वन निगम की देख-रेख में 20 मी० की अनुमन्य सीमा के अर्न्तगत ही किया गया है।


अधिशारी अभियन्ता,
निर्माण खण्ड-1, लो०नि०वि०,
मुजफरनगर



अधिशारी अभियन्ता,
निर्माण खण्ड, लो०नि०वि०,
मेरठ


अधिशारी अभियन्ता,
निर्माण खण्ड-2, लो०नि०वि०,
गाजियाबाद


अधीक्षण अभियन्ता,
सहारनपुर वृत्त, लो०नि०वि०,
सहारनपुर


अधीक्षण अभियन्ता,
मेरठ वृत्त, लो०नि०वि०,
मेरठ


अधीक्षण अभियन्ता,
बुलन्दशहर वृत्त, लो०नि०वि०,
बुलन्दशहर


मुख्य अभियन्ता (स०पुर क्षेत्र),
लोक निर्माण विभाग, सहारनपुर


मुख्य अभियन्ता (मे०क्षेत्र),
लोक निर्माण विभाग, मेरठ



उत्तर प्रदेश शासन

GOVERNMENT OF
UTTAR PRADESH

वैध तिथि
VALID UPTO SEP 2034

नाम
Name अनिल कुमार
ANIL KUMAR

पद
Designation प्रमुख सचिव
PRINCIPAL SECRETARY

संवर्ग
Cadre आई.ए.एस
I.A.S

ID NO SEP 34/ 90355

मुख्य स्वागत अधिकारी

निवास : B- 503 , CSI TOWERS, VIPIN KHAND, GOMTI
NAGAR
LUCKNOW , PIN. 226010

आपात दूरभाष : 0522-2238308 (कण्ट्रोल रूम); PH:- 9415208200

Blood Group : B+ve

नियम

1. यह परिचय पत्र अहस्तान्तर्नीय है तथा सचिवालय में प्रवेश करते समय सुरक्षाकर्मियों द्वारा माग करने पर इसको दिखाना आवश्यक है ।
2. परिचय पत्र खो जाने, चोरी हो जाने या नष्ट होने की स्थिति में मुख्य स्वागत अधिकारी को तत्काल इसकी सूचना देनी चाहिए ।
3. सेवा निवृत्त अथवा पदत्याग या मालूम अवधि समाप्त होने पर इसे मुख्य स्वागत अधिकारी प्रवेश पत्र कार्यालय को वापस करना अनिवार्य है ।
4. आपात स्थिति में उपरोक्त दूरभाष संख्या पर सूचित किया जाना चाहिए ।

